

DRAFT SCHEME INFORMATION DOCUMENT

**ICICI Prudential Multiple Yield Fund – Series 9
(A Close - Ended Income Fund)
From
ICICI PRUDENTIAL MUTUAL FUND**

Product labelling for plans having duration upto 13 months:

This Product is suitable for investors who are seeking*:

- Short term savings solution
- A Hybrid fund that seeks to generate income by investing in fixed income securities and aim for capital appreciation by investing in equity and equity related instruments.



**MEDIUM RISK
(YELLOW)**

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them

Product labelling for plans having duration more than 13 months and upto 36 months (including plans with duration upto 1100 days)

This Product is suitable for investors who are seeking*:

- Medium term savings solution
- A Hybrid fund that seeks to generate income by investing in fixed income securities and aim for capital appreciation by investing in equity and equity related instruments.



**MEDIUM RISK
(YELLOW)**

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them

Product labelling for plans having duration more than 36 months (including plans with duration upto 1100 days) and upto 60 months:

This Product is suitable for investors who are seeking*:




- Long term savings solution
- A Hybrid fund that seeks to generate income by investing in fixed income securities and aim for capital appreciation by investing in equity and equity related instruments.



**MEDIUM RISK
(YELLOW)**

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them

Note - Risk may be represented as:

 (BLUE) investors understand that their principal will be at low risk	 (YELLOW) investors understand that their principal will be at medium risk	 (BROWN) investors understand that their principal will be at high risk
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Offer of Units of Rs. 10 each during the New Fund Offer only.

Plan(s)	New Fund offer opens	New Fund offer closes
Plan A to L		

Being a close-ended fund the Plans under the Scheme will not reopen for subscriptions. The Scheme is proposed to be listed on National Stock Exchange of India Limited (NSE).

Name of Mutual Fund: ICICI Prudential Mutual Fund

Name of Asset Management Company: ICICI Prudential Asset Management Company Limited
Corporate Identity Number - U99999DL1993PLC054135

INVESTMENT MANAGER
ICICI Prudential Asset Management Company Limited

Registered Office: 12 th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110 001 www.icicipruamc.com	Corporate Office: 3 rd Floor, Hallmark Business Plaza, Sant Dyaneshwar Marg, Bandra (East), Mumbai – 400051	Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai – 400 063 Email id: enquiry@icicipruamc.com Website: www.icicipruamc.com
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Name of Trustee Company
ICICI Prudential Trust Limited
Corporate Identity Number - U74899DL1993PLC054134
Registered Office: 12th Floor, Narain Manzil,
23, Barakhamba Road, New Delhi – 110 001

The particulars of ICICI Prudential Multiple Yield Fund – Series 9 (the Scheme) have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document (SID) sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this SID after the date of this Document from the Mutual Fund/Investor Service Centres/Website/Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of ICICI Prudential Mutual Fund, Tax and Legal issues and general information on www.icicipruamc.com

The Mutual Fund or AMC and its empanelled brokers have not given and shall not give any indicative portfolio and indicative yield in any communication, in any manner whatsoever. Investors are advised not to rely on any communication regarding indicative yield/ portfolio with regard to the Scheme.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated December 10, 2014

National Stock Exchange of India Limited Disclaimer:

“As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter Ref No.: NSE/LIST/6193 dated December 04, 2014 permission to the Mutual Fund to use the Exchange’s name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund’s units are proposed to be listed subject to, the Mutual Fund fulfilling the various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund’s units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.”

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HIGHLIGHTS/SUMMARY OF THE SCHEME

INVESTMENT OBJECTIVE

The primary objective of the Scheme is to seek to generate income by investing in a portfolio of fixed income securities/ debt instruments. The secondary objective of the Scheme is to generate long term capital appreciation by investing a portion of the Scheme's assets in equity and equity related instruments.

However, there can be no assurance that the investment objective of the Scheme will be realized.

LIQUIDITY

Repurchase facility

No redemption/repurchase of units shall be allowed prior to the maturity of the Scheme. Investors wishing to exit may do so, only in demat mode, by selling on NSE or any of the stock exchange(s) where the Scheme will be listed as the Trustee may decide from time to time.

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BENCHMARK

The performance of plans viz. Plans A to L under the Scheme will be benchmarked against CRISIL MIP Blended Index. The composition of the aforesaid benchmark is such that, it is most suited for comparing the performance of the plans under the Scheme.

The Trustees reserve the right to change the benchmark in future if a benchmark better suited to the investment objective of the Scheme is available.

17(a)

TRANSPARENCY/NAV DISCLOSURE

The AMC will calculate and disclose the first NAV within 5 working days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. NAV shall be published in at least two daily newspapers having circulation all over India on daily basis. The AMC shall disclose portfolio of various Plans on the website www.icicipruamc.com alongwith ISIN on a monthly basis as on last day of each month, on or before tenth day of the succeeding month. As required under SEBI (Mutual Funds) Regulations, 1996, portfolio of various Plans would be published in one English daily Newspaper circulating in the whole of India and in a newspaper published on a half yearly basis in the language of the region where the Head office of the Mutual Fund is situated within one month from the close of each half year (March 31 and September 30).The Mutual Fund shall also disclose the full portfolio of the Plans at least on a half-yearly basis on the website of AMC and AMFI.

AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and on the mutual fund website – www.icicipruamc.com by 9:00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

LOAD STRUCTURE

Entry Load	Not Applicable. In terms of circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009, SEBI has notified that w.e.f. August 01, 2009 there will be no entry load charged to the Schemes of the Mutual Fund and the upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor
Exit Load	Since the Scheme would be listed on the stock exchange, exit load will not be applicable. Investors shall note that the brokerage on sales of the units of the Scheme on the stock exchanges shall be borne by the investors.

MINIMUM APPLICATION AMOUNT

Rs 5,000 & in multiples of Rs.10 thereafter. The minimum application amount applies to switch in transactions during New Fund Offer also.

MATURITY

The Plans will have duration upto 60 months from the date of allotment. The duration of Plans will be decided at the time of launch. All the Plans under the Scheme will have different portfolios.

The Plans under the Scheme will come to an end on the maturity date unless rolled over as per SEBI Regulations. If the maturity date falls on a non business day, the immediately following business day will be considered as the maturity date for the Plan. On maturity of the Scheme, the outstanding units shall be redeemed and proceeds will be paid to the unitholder.

The trustees reserve the right to suspend/deactivate/freeze trading, ISIN of the Plans under the Scheme. With respect to closure of the Scheme at the time of maturity, trading of units on stock exchange will automatically get suspended from the effective date mentioned in the notice. The proceeds on maturity will be payable to the persons whose names are appearing in beneficiary position details received from depositories after the suspension/deactivation /freezing of ISIN.

Maturity proceeds would be payable to investors as per the bank details provided in beneficiary position details received from depositories in case of units held in demat form.

The Scheme shall be fully redeemed at the end of the maturity period.

MATURITY PROCEEDS TO NRI INVESTORS

NRI investors shall submit Foreign Inward Remittance Certificate (FIRC) along with Broker contract note of the respective broker through whom the transaction was effected, for releasing redemption proceeds on maturity. Redemption proceeds shall not be remitted until the aforesaid documents are submitted and the AMC/Mutual Fund/Registrar shall not be liable for any delay in paying redemption proceeds.

In case of non-submission of the aforesaid documents the AMC reserves the right to deduct the tax at the highest applicable rate without any intimation by AMC/Mutual Fund/Registrar.

REPATRIATION FACILITY

Non-Resident Indians (NRIs)/Person of Indian Origins (PIOs)/Foreign Institutional Investors (FIIs) have been granted a general permission by RBI [Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000] for investing in / redeeming units of the schemes subject to conditions set out in the aforesaid regulations.

ELIGIBILITY FOR TRUSTS

Religious and Charitable Trusts are eligible to invest in certain securities, under the provisions of Section 11(5) of the Income Tax Act, 1961 read with Rule 17C of the Income-tax Rules, 1962 subject to the provisions of the respective constitutions under which they are established permits to invest.

PLANS/ OPTIONS AVAILABLE UNDER THE PLANS OF THE SCHEME

Each Plan under the Scheme viz. Plan A to Plan L, will have separate portfolio.

Plans	Plan A to L
Options	Direct Option and Regular Option
Default Option (if no Option is selected)	a) If broker code is not mentioned the default option is Direct Option b) If broker code is mentioned the default option is Regular Option

Default Option (in certain circumstances)	<ul style="list-style-type: none"> • If Direct Option is opted, but ARN code is also stated, then application would be processed under Direct Option • If Regular Option is opted, but ARN code is not stated, then the application would be processed under Direct Option
Sub-options	Cumulative Sub-option and Dividend Sub-option with only Dividend Payout facility
Default Sub-option	Cumulative Sub-option

In case neither distributor code is mentioned nor 'Direct Option' is selected in the application form, the application will be processed under the 'Direct Option'.

The Options and Sub-option stated above will have common portfolio. Direct Option is only for investors who purchase /subscribe Units in a Scheme directly with the Fund. The AMC reserves the right to introduce Dividend frequency at the time of launch of Plans under the Scheme.

Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of Units held by them in electronic form on the Record date to the Registrars and Transfer Agent of the Mutual Fund. Further, the Trustee at its sole discretion may also declare interim dividend. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI Regulations. The decision of the Trustee in this regard shall be final. On payment of dividends, the NAV will stand reduced by the amount of dividend and dividend tax (if applicable) paid.

I. INTRODUCTION

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A. RISK FACTORS

Standard Risk Factors:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the Scheme may go up or down.
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsors are not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 22.2 lacs made by it towards setting up the Fund.
- The present Scheme is not a guaranteed or assured return Scheme.
- ICICI Prudential Multiple Yield Fund – Series 9 is the name of the Scheme and Plan A to L are only the names of the Plans under the Scheme and does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The NAVs of the Scheme may be affected by changes in the general market conditions, factors and forces affecting capital market in particular, level of interest rates, various market related factors and trading volumes, settlement periods and transfer procedures.
- The liquidity of the Schemes' investments is inherently restricted by trading volumes in the securities in which it invests.
- Changes in Government policy in general and changes in tax benefits applicable to mutual funds may impact the returns to Investors in the Plans.
- Investors in the Scheme are not being offered any guaranteed/indicated returns.
- From time to time and subject to the Regulations, the Sponsors, the Mutual Funds and investment companies managed by them, their affiliates, their associate companies, subsidiaries of the Sponsors, and the AMC may invest either directly or indirectly in the Scheme. The funds managed by these affiliates, associates, the Sponsors, subsidiaries of the Sponsors and /or the AMC may acquire a substantial portion of the Scheme's Units and collectively constitute a major investor in the Scheme.
- The Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments.

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- From time to time and subject to the regulations, the AMC may invest in this Scheme. Further, as per SEBI (Mutual Funds) Regulations, 1996, in case the AMC invests in this scheme or any of the schemes managed by it, it shall not be entitled to charge any fees on such investments.
- Mutual funds being vehicles of securities investments are subject to market and other risks and there can be no guarantee against loss resulting from investing in the Schemes. The various factors which impact the value of the Plan's investments include, but are not limited to, fluctuations in the bond markets, fluctuations in interest rates, prevailing political and economic environment, changes in government policy, factors specific to the issuer of the securities, tax laws in various countries, liquidity of the underlying instruments, settlement periods, trading volumes overseas etc.
- Different types of securities in which the Scheme would invest as given in the Scheme Information Document carry different levels and types of risk. Accordingly the Scheme's risk may increase or decrease depending upon its investment pattern. E.g. corporate bonds carry a higher amount of risk than Government securities. Further even among corporate bonds, bonds which are AAA rated are comparatively less risky than bonds which are AA rated.
- The Scheme may invest in ADRs/GDRs, equity of overseas companies listed on recognized stock exchanges overseas and other securities in accordance with the provisions of SEBI Circular No. SEBI/IMD/CIR No. 7/104753/07 dated September 26, 2007 and SEBI/IMD/CIR No. 122577/08 dated April 8, 2008, subject to a maximum of US\$ 300 million per mutual fund and as per the provisions of para 4 (h) of the said circular, the limit of 5% of Net Assets and the prohibition of charging of fees shall not be applicable to investments in mutual funds in foreign countries made in

accordance with the guidelines as per the above circular. However, management fees and other expenses charged by the mutual fund (s) in foreign countries along with the management fee and recurring expenses charged to the domestic mutual fund shall not exceed the total limits on expenses as prescribed under Regulation 52 (6).

• **Scheme Specific Risk Factors / Risk management strategies**

The Fund by utilizing a holistic risk management strategy will endeavor to manage risks associated with investing in securities. The risk control process involves identifying & measuring the risk through various risk measurement tools.

The Fund has identified following risks of investing in securities and designed risk management strategies, which are embedded in the investment process to manage such risks.

Risk & Description	Risk mitigants / management strategy
Risks associated with Debt investments	
<p>Market Risk As with all debt securities, changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.</p>	<p>The Scheme will invest in a basket of debt and money market securities maturing on or before maturity of the Scheme with a view to hold them till the maturity of the Scheme. While the interim NAV will fluctuate in response to changes in interest rates, the final NAV will be more stable. To that extent the interest rate risk will be mitigated at the maturity of the scheme.</p>
<p>Liquidity or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).</p>	<p>The Scheme may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be relatively high in case of medium to long maturity corporate bonds. Liquidity risk is today characteristic of the Indian fixed income market. The fund will however, endeavor to minimize liquidity risk by investing in securities having a liquid market.</p>
<p>Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).</p>	<p>Management analysis will be used for identifying company specific risks. In order to assess financial risk a detailed assessment of the issuer's financial statements will be undertaken to review its ability to undergo stress on cash flows and asset quality. A detailed evaluation of accounting policies, off-balance sheet exposures, notes, auditors' comments and disclosure standards will also be made to assess the overall financial risk of the potential borrower. In case of securitized debt instruments, the fund will ensure that these instruments are sufficiently backed by assets.</p>

<p>Reinvestment Risk This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. The additional income from reinvestment is the “interest on interest” component. The risk is that the rate at which interim cash flows can be reinvested may be lower than that originally assumed.</p>	<p>Reinvestment risks will be limited to the extent of coupons received on debt instruments, which will be a very small portion of the portfolio value.</p>
<p>Derivatives Risk As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives since derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds. There is the possibility that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the “counter party”) to comply with the terms of the derivatives contract. Other risks in using derivatives include the risk of mis-pricing or improper valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.</p>	<p>Interest Rate Swaps will be done with approved counter parties under pre-approved ISDA agreements. Mark to Market of swaps, netting off of cash flow and default provision clauses will be provided as per international best practice on a reciprocal basis. Interest rate swaps and other derivative instruments will be used as per local (RBI and SEBI) regulatory guidelines.</p>

Risk & Description	Risk mitigants / management strategy
Risks associated with Equity investments	
<p>Market Risk The scheme is vulnerable to movements in the prices of securities invested by the scheme, which could have a material bearing on the overall returns from the scheme.</p>	<p>Market risk is a risk which is inherent to an equity scheme. The scheme may use derivatives to limit this risk.</p>
<p>Liquidity risk The liquidity of the Scheme’s investments is inherently restricted by trading volumes in the securities in which it invests.</p>	<p>As such the liquidity of stocks that the fund invests into could be relatively low. The fund will try to maintain a proper asset-liability match to ensure redemption / Maturity payments are made on time and not affected by liquidity of the underlying stocks.</p>
<p>Derivatives Risk As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives since derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds.</p>	<p>Derivatives will be used for the purpose of hedging/ portfolio balancing purposes or to improve performance and manage risk efficiently. Derivatives will be used in the form of Index Options, Index Futures, Stock Options and Stock Futures and other instruments as may be permitted by SEBI. All derivatives trade will be done only on the exchange with guaranteed settlement. No OTC contracts will be entered into.</p>
<p>Currency Risk The Scheme may invest in foreign securities as permitted by the concerned regulatory authorities in India. Since the</p>	<p>Plans under the Scheme may employ various measures (as permitted by SEBI/RBI) including but not restricted to currency hedging (such as</p>

assets may be invested in securities denominated in foreign currency, the INR equivalent of the net assets, distributions and income may be adversely affected by changes / fluctuations in the value of the foreign currencies relative to the INR.	currency options and forward currency exchange contracts, currency futures, written call options and purchased put options on currencies and currency swaps), to manage foreign exchange movements arising out of investment in foreign securities.
Concentration Risk Concentration risk represents the probability of loss arising from heavily lopsided exposure to a particular group of sectors or securities.	The Scheme will try and mitigate this risk by investing in large number of companies so as to maintain optimum diversification and keep stock-specific concentration risk relatively low.

Risk associated with investments in Securitized debt

Securitization: Background, Risk Analysis, Mitigation, Investment Strategy and Other Related Information

A securitization transaction involves sale of receivables by the originator (a bank, non-banking finance company, housing finance company, or a manufacturing/service company) to a Special Purpose Vehicle (SPV), typically set up in the form of a trust. Investors are issued rated Pass Through Certificates (PTCs), the proceeds of which are paid as consideration to the originator. In this manner, the originator, by selling his loan receivables to an SPV, receives consideration from investors much before the maturity of the underlying loans. Investors are paid from the collections of the underlying loans from borrowers. Typically, the transaction is provided with a limited amount of credit enhancement (as stipulated by the rating agency for a target rating), which provides protection to investors against defaults by the underlying borrowers.

Generally available asset classes for securitization in India are:

- Commercial vehicles
- Auto and two wheeler pools
- Mortgage pools (residential housing loans)
- Personal loan, credit card and other retail loans
- Corporate loans/receivables

In pursuance to SEBI communication dt: August 25, 2010, given below are the requisite details relating to investments in Securitized debt.

1. Risk profile of securitized debt vis-à-vis risk appetite of the scheme

The Scheme aims to invest in a portfolio of fixed income securities/debt instruments maturing on or before the maturity of the Scheme. In this Scheme the fund manager ensures that the Scheme maturity matches the maturity of the underlying securities and as securitised debt instruments are relatively illiquid the fund manager buys these with the view to hold them till maturity. Investment in these instruments will help the Scheme in aiming at reasonable returns. These returns come with a certain degree of risks which are covered separately in the Scheme Information Document. Accordingly, the medium risk profile of the securitised debt instruments matches that of the prospective investors of this Scheme and hence can be considered in the fund universe.

2. Policy relating to originators based on nature of originator, track record, NPAs, losses in earlier securitized debt, etc.
 3. Risk mitigation strategies for investments with each kind of originator
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For a complete understanding of the policy relating to selection of originators, we have first

analysed below risks attached to a securitization transaction.

In terms of specific risks attached to securitization, each asset class would have different underlying risks, however, residential mortgages are supposed to be having lower default rates as an asset class. On the other hand, repossession and subsequent recovery of commercial vehicles and other auto assets is fairly easier and better compared to mortgages. Some of the asset classes such as personal loans, credit card receivables etc., being unsecured credits in nature, may witness higher default rates. As regards corporate loans/receivables, depending upon the nature of the underlying security for the loan or the nature of the receivable the risks would correspondingly fluctuate. However, the credit enhancement stipulated by rating agencies for such asset class pools is typically much higher, which helps in making their overall risks comparable to other AAA/AA rated asset classes.

The Scheme may invest in securitized debt assets. These assets would be in the nature of Asset Backed securities (ABS) and Mortgage Backed securities (MBS) with underlying pool of assets and receivables like housing loans, auto loans and single corporate loan originators. The Scheme intends to invest in securitized instruments rated AAA/AA by a SEBI recognized credit rating agency.

Before entering into any securitization transaction, the risk is assessed based on the information generated from the following sources:

1. Rating provided by the rating agency
2. Assessment by the AMC

Assessment by a Rating Agency

In its endeavor to assess the fundamental uncertainties in any securitization transaction, a credit rating agency normally takes into consideration following factors:

1. Credit Risk

Credit risk forms a vital element in the analysis of securitization transaction. Adequate credit enhancements to cover defaults, even under stress scenarios, mitigate this risk. This is done by evaluating following risks:

- Asset risk
- Originator risk
- Portfolio risk
- Pool risks

The quality of the pool is a crucial element in assessing credit risk. In the Indian context, generally, pools are 'cherry-picked' using positive selection criteria. To protect the investor from adverse selection of pool contracts, the rating agencies normally take into consideration pool characteristics such as pool seasoning (seasoning represents the number of installments paid by borrower till date: higher seasoning represents better quality), over dues at the time of selection and Loan to Value (LTV). To assess its risk profile vis-à-vis the overall portfolio, the pool is analyzed with regard to geographical location, borrower profile, LTV and tenure.

2. Counterparty risk

There are several counterparties in a securitization transaction, and their performance is crucial. Unlike in the case of credit risks, where the risks emanate from a diversified pool of retail assets, counterparty risks result in either performance or non-performance. The rating agencies generally mitigate such risks through the usage of stringent counterparty selection and replacement criteria to reduce the risk of failure. The risks assessed under this category include:

- Servicer risk
- Co-mingling risk
- Miscellaneous other counterparty risks

3. Legal risks

The rating agency normally conducts a detailed study of the legal documents to ensure that the investors' interest is not compromised and relevant protection and safeguards are built into the transaction.

4. Market risks

Market risks represent risks not directly related to the transaction, but other market related factors, stated below, which could have an impact on transaction performance, or the value of the investments to the investors.

- Macro-economic risks
- Prepayment risks
- Interest rate risks

Other Risks associated with investment in securitized debt and mitigation measures

Limited Recourse and Credit Risk

Certificates issued on investment in securitized debt represent a beneficial interest in the underlying receivables and there is no obligation on the issuer, seller or the originator in that regard. Defaults on the underlying loan can adversely affect the pay outs to the investors (i.e. the Schemes) and thereby, adversely affect the NAV of the Scheme. While it is possible to repossess and sell the underlying asset, various factors can delay or prevent repossession and the price obtained on sale of such assets may be low. Housing Loans, Commercial Vehicle loans, Motor car loans, Two wheeler loans and personal loans will stake up in that order in terms of risk profile.

Risk Mitigation: In addition to careful scrutiny of credit profile of borrower/pool additional security in the form of adequate cash collateral and other securities may be obtained to ensure that they all qualify for similar rating.

Bankruptcy Risk

If the originator of securitized debt instruments in which the Scheme invests is subject to bankruptcy proceedings and the court in such proceedings concludes that the sale of the assets from originator to the trust was not a 'true sale', and then the Scheme could experience losses or delays in the payments due.

Risk Mitigation: Normally, specific care is taken in structuring the securitization transaction so as to minimize the risk of the sale to the trust not being construed as a 'true sale'. It is also in the interest of the originator to demonstrate the transaction as a true sell to get the necessary revenue recognition and tax benefits.

Limited Liquidity and Price risk

Presently, secondary market for securitized papers is not very liquid. There is no assurance that a deep secondary market will develop for such securities. This could limit the ability of the investor to resell them. Even if a secondary market develops and sales were to take place, these secondary transactions may be at a discount to the initial issue price due to changes in the interest rate structure.

Risk Mitigation: Securitized debt instruments are relatively illiquid in the secondary market and hence they are generally held to maturity. The liquidity risk and HTM nature is taken into consideration at the time of analyzing the appropriateness of the securitization.

Risks due to possible prepayments: Weighted Tenor / Yield

Asset securitization is a process whereby commercial or consumer credits are packaged and sold in the form of financial instruments Full prepayment of underlying loan contract may arise under any of the following circumstances;

- Obligor pays the Receivable due from him at any time prior to the scheduled maturity date of that Receivable; or

- Receivable is required to be repurchased by the Seller consequent to its inability to rectify a material misrepresentation with respect to that Receivable; or
- The Servicer recognizing a contract as a defaulted contract and hence repossessing the underlying Asset and selling the same
- In the event of prepayments, investors may be exposed to changes in tenor and yield.

Risk Mitigation: A certain amount of prepayments is assumed in the calculations at the time of purchase based on historical trends and estimates. Further a stress case estimate is calculated and additional margins are built in.

Bankruptcy of the Investor's Agent

If Investor's agent becomes subject to bankruptcy proceedings and the court in the bankruptcy proceedings concludes that the recourse of Investor's Agent to the assets/receivables is not in its capacity as agent/Trustee but in its personal capacity, then an Investor could experience losses or delays in the payments due under the swap agreement.

Risk Mitigation: All possible care is normally taken in structuring the transaction and drafting the underlying documents so as to provide that the assets/receivables if and when held by Investor's Agent is held as agent and in Trust for the Investors and shall not form part of the personal assets of Investor's Agent.

Assessment by the AMC

Mapping of structures based on underlying assets and perceived risk profile

The scheme will invest in securitized debt originated by Banks, NBFCs and other issuers of investment grade credit quality and established track record. The AMC will evaluate following factors, while investing in securitized debt:

Originator

Acceptance evaluation parameters (for pool loan and single loan securitization transactions)

Track record

We ensure that there is adequate past track record of the Originator before selection of the pool including a detailed look at the number of issuances in past, track record of issuances, experience of issuance team, etc.

Willingness to pay

As the securitized structure has underlying collateral structure, depending on the asset class, historical NPA trend and other pool / loan characteristics, a credit enhancement in the form of cash collateral, such as fixed deposit, bank, guarantee etc. is obtained, as a risk mitigation measure.

Ability to pay

This assessment is based on a strategic framework for credit analysis, which entails a detailed financial risk assessment.

A traditional SWOT analysis is used for identifying company specific financial risks. One of the most important factors for assessment is the quality of management based on its past track record and feedback from market participants. In order to assess financial risk a broad assessment of the issuer's financial statements is undertaken to review its ability to undergo stress on cash flows and asset quality.

Business risk assessment, wherein following factors are considered:

- Outlook for the economy (domestic and global)
- Outlook for the industry
- Company specific factors

In addition a detailed review and assessment of rating rationale is done including interactions with the company as well as agency

Critical Evaluation Parameters (for pool loan and single loan securitization transactions)

Typically we would avoid investing in securitization transaction (without specific risk mitigant strategies / additional cash/security collaterals/ guarantees) if we have concerns on the following issues regarding the originator / underlying issuer:

1. High default track record/ frequent alteration of redemption conditions / covenants
2. High leverage ratios – both on a standalone basis as well on a consolidated level/ group level
3. Higher proportion of re-schedulement of underlying assets of the pool or loan, as the case may be
4. Higher proportion of overdue assets of the pool or the underlying loan, as the case may be
5. Poor reputation in market
6. Insufficient track record of servicing of the pool or the loan, as the case may be.

Advantages of Investments in Single Loan Securitized Debt

1. Wider Coverage: A Single Loan Securitized Debt market offers a more diverse range of issues / exposures as the Banks / NBFCs lend to larger base of borrowers.
2. Credit Assessment: Better credit assessment of the underlying exposure as the Banks / NBFCs ideally co-invest in the same structure or take some other exposure on the same borrower in some other form.
3. Better Structuring : Single Loan Securitized Debt investments facilitates better structuring than investments in plain vanilla debt instruments as it is governed by Securitization guidelines issued by RBI.
4. Better Legal documentation: Single Loan Securitized Debt structures involves better legal documentation than Non Convertible Debenture (NCD) investments.
5. End use of funds: Securitized debt have better standards of disclosures as well as limitation on end use of funds as compared to NCD investments wherein the end use is general corporate purpose.
6. Yield enhancer: Single Loan Securitized Debt investments give higher returns as compared to NCD investments in same corporate exposure.
7. Regulator supervision: Macro level supervision from RBI in Securitization Investments as compared to NCD investments.
8. Tighter covenants: Single Loan Securitized Debt structures involve tighter financial covenants than NCD investments.

Disadvantages of Investments in Single Loan Securitized Debt

- 1 Liquidity risk: Investments in Single Loan Securitized Debts have relatively less liquidity as compared to investments in NCDs.
- 2 Co-mingling risk: Servicers in a securitization transaction normally deposit all payments received from the obligors into a collection account. However, there could be a time gap between collection by a servicer and depositing the same into the collection account. In this interim period, collections from the loan agreements by the servicer may not be segregated from other funds of the servicer. If the servicer fails to remit such funds due to investors, investors in the Scheme may be exposed to a potential loss.

Table below lists the major risks and advantages of investing in Single Loan securitizations

Risks	PTC	NCD	Risk Mitigants
Liquidity Risk	Less	Relatively high	Liquidity Risk is mitigated by investing in structures which are in line with product maturity, also by taking cash collateral, bank guarantees etc
Commingling Risk	Relatively high	No	Management representations are taken from the servicer to avoid such risks
Advantages	PTC	NCD	
Wider Coverage /Issuers	High	Relatively less	
Credit Assessment	High	Relatively less	
Structure	Higher Issuances	Relatively less	
Legal Documentation	More regulated	Relatively less regulated	
End use of funds	Targeted end use	General purpose use	
Yield enhancer	High	Relatively less	
Covenants	Tighter covenants	Less	
Secondary Market Issuances	Higher issuances	Lower issuances	

Table below illustrates the framework that will be applied while evaluating investment decision relating to a pool securitization transaction:

Characteristics/Type of Pool	Mortgage Loan	Commercial Vehicle and Construction Equipment	CAR	2 wheelers	Micro Finance Pools	Personal Loans
Approximate Average maturity (in Months)	36-120 months	12- 60 months	12-60 months	15-48 months	15-80 weeks	5 months - 3 years
Collateral margin (including cash ,guarantees, excess interest spread, subordinate tranche)	3-10%	4-12%	4-13%	4-15%	5-15%	5-15%
Average Loan to Value Ratio	75%-95%	80%-98%	75%- 95%	70%-95%	Unsecured	Unsecured
Average seasoning of the Pool	3-5 months	3-6 months	3-6 months	3-5 months	2-7 weeks	1-5 months
Maximum single exposure range	4-5%	3-4%	NA (Retail Pool)	NA (Retail Pool)	NA (Very Small Retail loan)	NA (Retail Pool)
Average single exposure range %	0.5%-3%	0.5%-3%	<1% of the Fund size	<1% of the Fund size	<1% of the Fund size	<1% of the Fund size

Notes:

1. Retail pools are the loan pools relating to Car, 2 wheeler, micro finance and personal loans, wherein the average loan size is relatively small and spread over large number of borrowers.
2. Information illustrated in the Tables above, is based on the current scenario relating to Securitized Debt market and is subject to change depending upon the change in the related factors.

3. The level of diversification with respect to the underlying assets, and risk mitigation measures for less diversified investments.

Majority of our securitized debt investments shall be in asset backed pools wherein we will have underlying assets as Medium and Heavy Commercial Vehicles, Light Commercial Vehicles (LCV), Cars, and Construction Equipment etc. Where we invest in Single Loan Securitization, as the credit is on the underlying issuer, we focus on the credit review of the borrower. A credit analyst sets up limit for various issuers based on independent research taking into account their historical track record, prevailing rating and current financials.

In addition to the framework as per the table above, we also take into account following factors, which are analyzed to ensure diversification of risk and measures identified for less diversified investments:

- Size of the loan: We generally analyze the size of each loan on a sample basis and analyze a static pool of the originator to ensure the same matches the Static pool characteristics. Also indicates whether there is excessive reliance on very small ticket size, which may result in difficult and costly recoveries. To illustrate, the ticket size of housing loans is generally higher than that of personal loans. Hence in the construction of a housing loan asset pool for say Rs.1,00,00,000/- it may be easier to construct a pool with just 10 housing loans of Rs.10,00,000 each rather than to construct a pool of personal loans as the ticket size of personal loans may rarely exceed Rs.5,00,000/- per individual. Also to amplify this illustration further, if one were to construct a pool of Rs.1,00,00,000/- consisting of personal loans of Rs.1,00,000/- each, the larger number of contracts (100 as against one of 10 housing loans of Rs. 10 lakh each) automatically diversifies the risk profile of the pool as compared to a housing loan based asset pool.
- Average original maturity of the pool: indicates the original repayment period and whether the loan tenors are in line with industry averages and borrower's repayment capacity. To illustrate, in a car pool consisting of 60-month contracts, the original maturity and the residual maturity of the pool viz. number of remaining installments to be paid gives a better idea of the risk of default of the pool itself. If in a pool of 100 car loans having original maturity of 60 months, if more than 70% of the contracts have paid more than 50% of the installments and if no default has been observed in such contracts, this is a far superior portfolio than a similar car loan pool where 80% of the contracts have not even crossed 5 installments.
- Default rate distribution: We generally ensure that all the contracts in the pools are current to ensure zero default rate distribution. Indicates how much % of the pool and overall portfolio of the originator is current, how much is in 0-30 DPD (days past due), 30-60 DPD, 60-90 DPD and so on. The rationale here being, as against 0-30 DPD, the 60-90 DPD is certainly a higher risk category.
- Geographical Distribution: Regional/state/ branch distribution is preferred to avoid concentration of assets in a particular region/state/branch.
- Risk Tranching: Typically, we would avoid investing in mezzanine debt or equity of Securitized debt in the form of sub ordinate tranche, without specific risk mitigant strategies / additional cash / security collaterals/ guarantees, etc.

4. & 5. Minimum retention period of the debt by originator prior to securitization and minimum retention percentage by originator of debts to be securitized
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Refer the Table in earlier paragraphs, which illustrates the average seasoning of the debt by the originator prior to securitization. Further, also refer the same Table, which illustrates additional collaterals taken against each type of asset class, which is preferred over the minimum retention percentage by the originator of the loan.

6. The mechanism to tackle conflict of interest when the mutual fund invests in securitized debt of an originator and the originator in turn makes investments in that particular scheme of the fund
-

Investments made by the scheme in any asset are done based on the requirements of the scheme and is in accordance with the investment policy. All Investments are made entirely at an arm's length basis with no consideration of any existing / consequent investments by any party related to the transaction (originator, issuer, borrower etc.). Investments made in Securitized debt are made as per the Investment pattern of the Scheme and are done after detailed analysis of the underlying asset. There might be instances of Originator investing in the same scheme but both the transactions are at arm's length and avoid any conflict of interest. In addition to internal controls in the fixed income investment process, there is regular monitoring by the compliance team, risk management group, and internal review teams. Normally the issuer who is securitizing instrument is in need of money and is unlikely to have long term surplus to invest in mutual fund scheme.

7. In general, the resources and mechanism of individual risk assessment with the AMC for monitoring investment in securitized debt
-

The risk assessment process for securitized debt, as detailed in the preceding paragraphs, is same as any other credit. The investments in securitized debt are done after appropriate research by credit analyst. The ratings are monitored for any movement. Monthly Pool Performance MIS is received from the trustee and is analyzed for any variation. The entire securitized portfolio is published in the fact sheet and disclosed in the web site for public consumption with details of underlying exposure and originator.

Note: The information contained herein is based on current market conditions and may change from time to time based on changes in such conditions, regulatory changes and other relevant factors. Accordingly, our investment strategy, risk mitigation measures and other information contained herein may change in response to the same.

Credit Rating of the Transaction / Certificate

The credit rating is not a recommendation to purchase, hold or sell the Certificate in as much as the ratings do not comment on the market price of the Certificate or its suitability to a particular investor. There is no assurance by the rating agency either that the rating will remain at the same level for any given period of time or that the rating will not be lowered or withdrawn entirely by the rating agency.

Risks associated with Short Selling and Securities Lending

The Plans under the Scheme will not do any 'Short Selling' and 'Securities Lending' activity.

3

Risks associated with investment in ADR/GDR and foreign securities

It is AMC's belief that the investment in ADRs/GDRs/overseas securities offer new investment and portfolio diversification opportunities into multi-market and multi-currency products. However, such investments also entail additional risks. Such investment opportunities may be pursued by the AMC provided they are considered appropriate in terms of the overall investment objectives of the schemes. Since the Schemes would invest only partially in ADRs/GDRs/overseas securities, there may not be readily available and widely accepted benchmarks to measure performance of the Schemes. To manage risks associated with foreign currency and interest rate exposure, the Fund may use derivatives for efficient portfolio management including hedging and in accordance with conditions as may be stipulated by SEBI/RBI from time to time.

To the extent that the assets of the Scheme will be invested in securities denominated in foreign currencies, the Indian Rupee equivalent of the net assets, distributions and income may be adversely affected by the changes in the value of certain foreign currencies relative to the Indian Rupee. The repatriation of capital also may be hampered by changes in regulations concerning exchange controls or political circumstances as well as the application to it of the other restrictions on investment.

Offshore investments will be made subject to any/all approvals, conditions thereof as may be stipulated by SEBI/RBI and provided such investments do not result in expenses to the Fund in excess of the ceiling on expenses prescribed by and consistent with costs and expenses attendant to international investing. The Fund may, where necessary, appoint other intermediaries of repute as advisors, custodian/sub-custodians etc. for managing and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses. The fees and expenses would illustratively include, besides the investment management fees, custody fees and costs, fees of appointed advisors and sub-managers, transaction costs, and overseas regulatory costs.

Investors are requested to note that the costs associated with overseas investments like advisory fees (other than those expenses permissible under regulation 52 of SEBI Regulations) would not be borne by the scheme.

5

Risks associated with investing in Equity and Derivatives:

Investors may note that AMC/Fund Manager's investment decisions may not be always profitable. The Scheme proposes to invest in equity and equity related securities. Trading volumes, settlement periods and transfer procedures may restrict the liquidity of these investments. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities. By the same rationale, the inability to sell securities held in the Scheme's portfolio due to the absence of a well developed and liquid secondary market for debt securities would result, at times, in potential losses to the Scheme, in case of a subsequent decline in the value of securities held in the Scheme's portfolio.

The scheme is also vulnerable to movements in the prices of securities invested by the scheme, which again could have a material bearing on the overall returns from the scheme. These stocks, at times, may be relatively less liquid as compared to growth stocks. The liquidity of the Scheme's investments is inherently restricted by trading volumes in the securities in which it invests.

The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as price and volume volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets. Consequently, the NAV of the Units of the Scheme may fluctuate and can go up or down.

Investment decisions made by the AMC may not always be profitable, as actual market movements may be at variance with anticipated trends.

The performance of the scheme will be affected in case of unforeseen circumstances like political crisis, natural calamities, and changes in currency exchange rates or interest rates.

In case of abnormal circumstances it might be difficult to square off the transaction due to poor liquidity in stock futures/spot market. However, fund will aim at taking exposure only to liquid stocks where there will be minimal risk to square off the transaction.

- As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives that Investors should understand. Derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but also of the derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is the possibility that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the "counter party") to comply with the terms of the derivatives contract. Other risks in using derivatives include the risk of mis pricing or improper

valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

- Thus, derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value.
- Derivatives products are leveraged instruments and provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of the fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify and execute such strategies.
- The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.
- The specific risk factors arising out of a derivative strategy used by the Fund Manager may be as below:
 - Lack of opportunity available in the market.
 - The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

Each of the Plans shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Plan. These conditions will be complied with immediately after the close of the NFO itself i.e. at the time of allotment. In case of non-fulfillment with the condition of minimum 20 investors, the Plan shall be wound up in accordance with Regulation 39(2)(c) of SEBI(MF) Regulations automatically without any reference from SEBI. In case of non-fulfillment with the condition of 25% holding by a single investor on the date of allotment, the application to the extent of exposure in excess of the stipulated 25% limit would be liable to be rejected and the allotment would be effective only to the extent of 25% of the corpus collected. Consequently, such exposure over 25% limits will lead to refund within 5 working days of the date of closure of the New Fund Offer.

C. SPECIAL CONSIDERATIONS, if any

Investors are urged to study the terms of the SID carefully before investing in this Scheme, and to retain this SID for future reference. Any tax liability arising post redemption on account of change in the tax treatment with respect to dividend distribution tax, by the tax authorities, shall be solely borne by the investor and not by the AMC, the Trustees or the Mutual Fund.

The mutual fund or AMC and its empanelled brokers have not given and shall not give any indicative portfolio and indicative yield in any communication, in any manner whatsoever. Investors are advised not to rely on any communication regarding indicative yield/ portfolio with regard to the scheme.

- **Investors in the Scheme are not being offered any guaranteed returns.**
- **Investors are advised to consult their Legal /Tax and other Professional Advisors in regard to tax/legal implications relating to their investments in the Scheme and before making decision to invest in the Scheme or redeem the Units in the Scheme.**

D. DEFINITIONS

In this SID, the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

Asset Management Company or AMC or Investment Manager	ICICI Prudential Asset Management Company Limited, the Asset Management Company incorporated under the Companies Act, 1956, and registered with SEBI to act as an Investment Manager for the schemes of ICICI Prudential Mutual Fund
Applicable NAV	Being a Close-ended Scheme, units of the Scheme can be purchased during New Fund Offer period only. The units will be issued in respect of valid applications received upto the closure of business hours of the last day of New Fund Offer Period alongwith a local cheque or a demand draft payable at par at the place where the application is received.
"Applications Supported by Blocked Amount" or "ASBA"	An application containing an authorization given by the Investor to block the Amount or "ASBA" application money in his specified bank account towards the subscription of Units offered during the NFO of the Scheme. If an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account only if his/her application is selected for allotment of Units.
ARN Code	AMFI Registration Number (Broker or Distributor Code)
Business Day	A day other than: (i) Saturday and Sunday; (ii) a day on which Banks in Mumbai or RBI are closed (iii) a day on which there is no RBI clearing/ settlement of securities or (iv) a day on which the BSE Limited and/or National Stock Exchange are closed or on which the securities cannot be cleared; (v) a day on which the Sale and Redemption of Units is suspended by the Trustee. The AMC reserves the right to declare any day as a non-business day at any of its locations at its sole discretion.
Foreign Securities	ADRs/GDRs issued by Indian or Foreign companies, Equity of overseas companies listed on recognized stock exchanges overseas, Initial Public Offer (IPO) and Follow on Public Offerings (FPO) for listing at recognized stock exchanges overseas, Foreign debt securities in the countries with fully convertible currencies, with rating not below investment grade by accredited/registered credit rating agencies, Money market instruments rated not below investment grade, Government securities where the countries are rated not below investment grade, Derivatives traded on recognized stock exchanges overseas only for hedging and portfolio balancing with underlying as securities, Short term deposits with banks overseas where the issuer is rated not below investment grade, units/securities issued by overseas mutual funds registered with overseas regulators and investing in aforesaid securities or Real Estate Investment Trusts (REITs) listed in recognized stock exchanges overseas, unlisted overseas securities (not exceeding 10% of their net assets) or such other security / instrument as stipulated by SEBI/RBI/other Regulatory Authority from time to time.

Custodians	HDFC Bank Ltd Mumbai and Citibank N.A. , acting as Custodians of the Scheme, or any other custodian who is approved by the Trustee.
Cut Off time	The units will be issued in respect of valid applications received upto the closure of business hours of the last day of NFO period. The cut-off time for the switches will be as applicable to the Source Scheme.
ICICI Bank	ICICI Bank Limited
Investment Management Agreement	The Agreement dated September 3, 1993 entered into between ICICI Prudential Trust Limited and ICICI Prudential Asset Management Company Limited as amended from time to time.
Money Market Instruments	Commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bill and any other like instruments as specified by the Reserve Bank of India from time to time.
NAV	Net Asset Value of the Units of the Scheme and Options / Sub-option therein, calculated on daily basis in the manner provided in this Scheme Information Document or as may be prescribed by Regulations from time to time. If such date happens to be a non-business day, it would be computed on the day following the non-business day.
NSE	National Stock Exchange of India Limited
Source Scheme	Source scheme means any Scheme from which the investor is seeking to switch-out investments to enable switch-in this Scheme.
NRI	Non-Resident Indian
Scheme Information Document	This document issued by ICICI Prudential Mutual Fund, offering Units of ICICI Prudential Multiple Yield Fund – Series 9 and various Plans launched thereunder.
Self Certified Syndicate Bank/ SCSB	Self Certified Syndicate Bank means a bank registered with SEBI to offer the facility of applying through the ASBA process. ASBAs can be accepted only by SCSB's whose names appear in the list of SCSBs as displayed by SEBI on its website www.sebi.gov.in .
Prudential	Prudential plc of the U.K. and includes, wherever the context so requires, it's wholly owned subsidiary Prudential Corporation Holdings Limited.
Qualified Foreign Investor (QFI)	QFI shall mean a person who fulfils the following criteria: (i) Resident in a country that is a member of Financial Action Task Force (FATF) or a member of a group which is a member of FATF; and (ii) Resident in a country that is a signatory to International Organization of Securities Commission's Multilateral Memorandum of Understanding or a signatory of a bilateral MOU with SEBI: Provided that the person is not resident in a country listed in the public statements issued by FATF from time to time on-(i) jurisdictions having a strategic Anti-Money Laundering/Combating the Financing of Terrorism (AML/CFT) deficiencies to which counter measures apply, (ii) jurisdictions that have not made sufficient progress in addressing the deficiencies or have not committed to an

	<p>action plan developed with the FATF to address the deficiencies:</p> <p>Provided further such person is not resident in India:</p> <p>Provided further that such person is not registered with SEBI as Foreign Institutional Investor or Sub-account or Foreign Venture Capital Investor.</p> <p>Explanation-For the purposes of this clause:</p> <p>(1)The term "Person" shall carry the same meaning under section 2(31) of the Income Tax Act, 1961;</p> <p>(2) The phrase "resident in India" shall carry the same meaning as in the Income Tax Act, 1961;</p> <p>(3) "Resident" in a country, other than India, shall mean resident as per the direct tax laws of that country.</p> <p>(4) "Bilateral MoU with SEBI" shall mean a bilateral MoU between SEBI and the overseas regulator that inter alia provides for information sharing arrangements.</p> <p>(5) Member of FATF shall not mean an Associate member of FATF.</p>
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934, as amended from time to time.
SEBI	Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992, as amended from time to time.
ICICI Prudential Multiple Yield Fund – Series 9	ICICI Prudential Multiple Yield Fund – Series 9 & Plans launched thereunder.
Multiple Yield	Returns/ income generated from investments in multiple asset classes such as debt, money market and equities.
The Fund or Mutual Fund	ICICI Prudential Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882. The Fund is registered with SEBI vide Registration No.MF/003/93/6 dated October 13, 1993 as ICICI Mutual Fund and has obtained approval from SEBI for change in name to Prudential ICICI Mutual Fund vide SEBI's letter dated April 16, 1998. The change of name of the Mutual Fund to ICICI Prudential Mutual Fund was approved by SEBI vide Letter No. IMD/PM/90170/07 dated 2 nd April 2007.
The Trustee	ICICI Prudential Trust Limited, a company set up under the Companies Act, 1956, and approved by SEBI to act as the Trustee for the schemes of ICICI Prudential Mutual Fund.
The Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time.
Trust Deed	The Trust Deed dated August 25, 1993 establishing ICICI Mutual Fund, as amended from time to time.
Trust Fund	Amounts settled/contributed by the Sponsors towards the corpus of the ICICI Prudential Mutual Fund and additions/accretions thereto.
Unit	The interest of an Investor, which consists of one undivided share in the Net Assets of a Plan.
Unitholder	A holder of Units in any of the Plans of ICICI Prudential Multiple Yield Fund – Series 9.

Scheme/Plan	ICICI Prudential Multiple Yield Fund – Series 9 and the Plans (Plan A to L) launched thereunder including the Options, Sub-option, facility offered under such Plans referred to individually as the Plan and collectively as the Plans or the Scheme in this Scheme Information Document. Each Plan (Plan A to L) is of the nature of a Scheme under SEBI (Mutual Funds) Regulations, 1996.
Words and Expressions used in this Scheme Information Document and not defined	Same meaning as in Regulations.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) the draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) all legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) the disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme.
- (iv) the intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Place : Mumbai
Date : December 05, 2014

sd/-
Supriya Sapre
Head – Compliance and Legal

Note: The Due Diligence Certificate dated December 05, 2014 was submitted with Securities and Exchange Board of India.

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

A close-ended Income Fund

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The primary objective of the Scheme is to seek to generate income by investing in a portfolio of fixed income securities/debt instruments. The secondary objective of the Scheme is to generate long term capital appreciation by investing a portion of the Scheme's assets in equity and equity related instruments.

However, there can be no assurance that the investment objective of the Scheme will be realized.

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C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation and the credit rating of the instruments will be as follows:

For Plans with duration upto 13 months:

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Maximum	Minimum	High/Medium/Low
Money Market Securities, Cash and Cash Equivalent	95	80	Low to Medium
Debt ^s securities (including government securities)	15	0	Low to Medium
Equity or equity related securities	20	5	Medium to High

Exposure in ADR/ GDR/ Foreign Securities can be upto 20% of Net Assets.

Exposure in Derivatives can be upto 25% of Net Assets.

For Plans with duration of more than 13 months and upto 36 months (including plans with duration upto 1100 days)

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Maximum	Minimum	High/Medium/Low
Debt ^s securities (including government securities)	95	70	Low to Medium
Money Market Securities, Cash and Cash Equivalent	20	0	Low to Medium
Equity or equity related securities	30	5	Medium to High

Exposure in ADR/ GDR/ Foreign Securities can be upto 30% of Net Assets.

Exposure in Derivatives can be upto 50% of Net Assets.

For Plans with duration of more than 36 months (including plans with duration upto 1100 days) and upto 60 months:

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Maximum	Minimum	High/Medium/Low
Debt ^s securities (including government securities)	95	65	Low to Medium
Money Market Securities, Cash and Cash Equivalent	30	0	Low to Medium
Equity or equity related securities	35	5	Medium to High

Exposure in ADR/ GDR/ Foreign Securities can be upto 35% of Net Assets.

Exposure in Derivatives can be upto 50% of Net Assets.

The cumulative gross exposure through equity, debt and derivative positions shall not exceed 100%

of the net assets of the Scheme.

Note:

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- ^s If the Scheme decides to invest in securitised debt (Single loan and / or Pool loan Securitised debt), it could be upto 25% of the corpus of the Scheme.
- The maximum debt derivative exposure will be restricted to 50% of the debt component of respective plans under the scheme.
- If the Scheme decides to invest in equity derivatives it could be upto 100% of the allocation to equity. The margin money requirement for the purpose of derivative exposure may be held in the form of term deposits. The Scheme shall not take leverage positions and total investments, including investments in equity and other securities and gross exposure to derivatives, if any, shall not exceed net assets under management of the Scheme.
- If the Scheme decides to invest in ADR/GDR/foreign securities it could be upto 100% of the allocation to equity. Investments in ADR/GDR/foreign securities shall be subject to the limits and conditions specified in SEBI Circular dated. September 26, 2007.

The Scheme at all points in time will conform to the minimum equity allocation. However, on account of market conditions and considering the risk reward analysis of investing in equity and taking into consideration the interest of unit holders, the Scheme may invest the uninvested portion of equity allocation (over and above the minimum specified allocation for equity) in highest rated CDs, CBLOs, Repo and Reverse Repo in Government Securities/ Government Securities and Cash/Cash equivalent.

As the scheme is close ended, the Scheme will invest in Debt securities maturing on or before the maturity of the Scheme.

Credit Rating \ Instruments	AAA	A1	AA	A	BBB	Not applicable
CD	-	-	-	-	-	-
CP	-	-	-	-	-	-
NCD	-	-	-	-	-	-
Securitized Debt	-	-	-	-	-	-
Equity and equity related securities	-	-	-	-	-	-
Government Securities/ Treasury Bills/ CBLO/ Reverse Repos in Government Securities	-	-	-	-	-	-

The aforesaid floors and ceilings within a range of 5% of the intended allocation (%) against each sub asset class/credit rating shall be decided at the time of filing the final Scheme Information Document with SEBI before launch of respective plan.

The tenure of the Plan would be finalized at the time of launch of each Plan. Actual tenure and percentage of allocation of specific Plan under the Scheme will depend on various factors at the time of launch of the plan and will be specified in the launch Scheme Information Document and Key Information Memorandum filed with SEBI.

1. The Scheme shall endeavour to invest in instruments having credit rating as indicated above or higher.
2. In case instruments/ securities as indicated above are not available or taking into account risk – reward analysis of instruments/ securities, the Scheme may invest in Certificate of Deposits (CDs) having highest ratings/ CBLOs/ Reverse Repo and Repo in Government Securities/Government securities/ T-bills.

3. All investment shall be made based on the rating prevalent at the time of investment. In case of downgrades of a particular instrument, the Fund Manager shall endeavor to rebalance the portfolio on a best effort basis within 30 days, provided such a rebalancing is possible on risk reward analysis. In case the security is rated by more than one rating agency, the most conservative rating would be considered.
4. The Scheme would not invest in unrated securities.
5. Post New Fund Offer period and towards the maturity of the Plans under the Scheme, there may be higher allocation to cash and cash equivalent.
6. In the event of any deviations from the floor and ceiling of credit ratings specified for any instrument, the same shall be rebalanced as per the time frame given in the table below.
7. Securities with rating A and AA shall include A+ and A- & AA+ and AA- respectively.
8. Further, the allocation may vary during the tenure of the Scheme. Some of the instances are :
(i) coupon inflow; (ii) the instrument is called or bought back by the issuer (iii) in anticipation of any adverse credit event. In case of such deviations, the Scheme may invest in CDs having highest rating/ CBLOs /Reverse Repos and Repo in Government Securities/ Government securities/ T Bills.

There would not be any variation from the intended portfolio allocation as stated in the launch Scheme Information Document / Key Information Memorandum on the final allocation, except as specified in point nos. 1,2,3,5,6 and 8.

In the event of any deviation from the asset allocation stated above, the Fund Manager shall rebalance the portfolio as per the time frame given in the table below except in case where the deviation is on account of the conditions stated in point 1,2,3 and 8 above.

Duration of the Scheme	Rebalancing period from the date of deviation
Upto 30 days	Nil
More than 30 days but upto 90 days	5 days
More than 90 days but upto 180 days	15 days
More than 180 days	30 days

It may be noted that no prior intimation/indication would be given to investors when the composition/asset allocation pattern under the scheme undergoes changes within the permitted band as indicated above or for changes due to defensive positioning of the portfolio with a view to protect the interest of the unitholders on a temporary basis. The investors/unit holders can ascertain details of portfolio of the Scheme as on the last date of each month on AMC's website at www.icicipruamc.com which is displayed as per SEBI Regulations.

Credit Evaluation Policy for investment in debt securities:

The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks so the Investment process is firmly research oriented. It comprises qualitative as well as quantitative measures. Qualitative factors like management track record, group companies, resource-raising ability, extent of availability of banking lines, internal control systems, etc are evaluated in addition to the business model and industry within which the issuer operates as regards industry/model-specific risks working capital requirements, cash generation, seasonality, regulatory environment, competition, bargaining power, etc. Quantitative factors like debt to equity ratio, Profit and loss statement analysis, balance sheet analysis are taken into consideration.

Macroeconomic call is taken on interest rate direction by careful analysis of various influencing factors like Inflation, Money supply, Private sector borrowing, Government borrowing, Currency market movement, Central Bank policy, Local fiscal and monetary policy, Global interest rate scenario and Market sentiment. Interest rate direction call is supplemented by technical analysis of market and short term influencing factors like trader position, auction/issuance of securities, release of economic numbers, offshore market position, etc. Interest Rate direction call and anticipation of yield curve movement forms the basis of portfolio positioning in duration and spread terms.

Credit research is done on a regular basis for corporate having high investment grade rating. Credit

research includes internal analysis of rating rationale, and financial statements (annual reports and quarterly earnings statements) of the issuer, for the last 1-3 years evaluating amongst other metrics, relevant ratios of profitability, capital adequacy, gearing, turnover and other inputs from external agencies. On an ongoing basis, the credit analyst keeps track of credit profile of the issuer, possible credit risks reflected in change in outlook of rating agencies, external developments affecting the issuer etc. Internal credit call is a pre-requisite for all investments since the investment universe is primarily high-grade credit instruments. Credit research is also used to minimize credit migration risk and for generating relative value trade ideas. Stable to higher rating on maturity vis-à-vis issuance is the guiding factor for investment decisions from credit point of view.

Exposure to Derivatives

The Scheme intends to use derivatives for purposes that may be permitted by SEBI Mutual Fund Regulations from time to time. Derivatives instruments may take the form of Futures, Options, Swaps or any other instrument, as may be permitted from time to time. SEBI has vide its Circular DNP/Cir-29/2005 dated September 14, 2005 and DNP/Cir-29/2005 dated January 20, 2006 and CIR/IMD/DF/11/2010 dated August 18, 2010 specified the guidelines pertaining to trading by Mutual Fund in Exchange traded derivatives. All Derivative positions taken in the portfolio would be guided by the following principles:

- i. Position limit for the Fund in index options contracts
 - a. The Fund position limit in all index options contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in index options, whichever is higher per Stock Exchange.
 - b. This limit would be applicable on open positions in all options contracts on a particular underlying index.
- ii. Position limit for the Fund in index futures contracts:
 - a. The Fund position limit in all index futures contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in index futures, whichever is higher, per Stock Exchange.
 - b. This limit would be applicable on open positions in all futures contracts on a particular underlying index.
- iii. Additional position limit for hedging

In addition to the position limits at point (i) and (ii) above, Fund may take exposure in equity index derivatives subject to the following limits:

 - a. Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Fund's holding of stocks.
 - b. Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Fund's holding of cash, government securities, T-Bills and similar instruments.
- iv. Position limit for the Fund for stock based derivative contracts

The Fund position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts, :-

 - a. For stocks having applicable market wide position limit (MWPL) of Rs. 500 crores or more, the combined futures and options limit shall be 20% of applicable MWPL or Rs. 300 crores, whichever is lower and within which stock futures position cannot exceed 10% of applicable MWPL or Rs. 150 crores, whichever is lower
 - b. For stocks having applicable market wide position limit (MWPL) less than Rs. 500 crores or more, the combined futures and options limit shall be 20% of applicable MWPL and futures position cannot exceed 20% of applicable MWPL or Rs. 50 crores, whichever is lower
 - c. The MWPL and client level position limits however would remain the same as prescribed
- v. Position limit for the Scheme

The position limits for the Scheme and disclosure requirements are as follows-

 - a. For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a Fund shall not exceed the higher

of:

1% of the free float market capitalisation (in terms of number of shares).

Or

5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts).

- b. This position limit shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.
- c. For index based contracts, the Fund shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index."

The Scheme will comply with provisions specified in Circular dated August 18, 2010 related to overall exposure limits applicable for derivative transactions as stated below:

- 1) The cumulative gross exposure through equity, debt and derivative positions should not exceed 100% of the net assets of the scheme.
- 2) Mutual Funds shall not write options or purchase instruments with embedded written options.
- 3) The total exposure related to option premium paid must not exceed 20% of the net assets of the scheme.
- 4) Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.
- 5) Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:
 - a. Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
 - b. Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point 1.
 - c. Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.
 - d. The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken
- 6) Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in point 1.
- 7) Mutual Funds may enter into interest rate swaps for hedging purposes. The counter party in such transactions has to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the scheme.

i) Index Futures:

Benefits

- a) Investment in Stock Index Futures can give exposure to the index without directly buying the individual stocks. Appreciation in Index stocks can be effectively captured through investment in Stock Index Futures.
- b) The Fund can sell futures to hedge against market movements effectively without actually selling the stocks it holds.

The Stock Index futures are instruments designed to give exposure to the equity market indices. The Stock Exchange, Mumbai and The National Stock Exchange have started trading in index futures of 1,

2 and 3-month maturities. The pricing of an index future is the function of the underlying index and interest rates.

Illustration

Spot Index: 1070

1 month Nifty Future Price on day 1: 1075

Fund buys 100 lots

Each lot has a nominal value equivalent to 200 units of the underlying index

Let us say that on the date of settlement, the future price = Closing spot price = 1085

Profits for the Fund = $(1085-1075) * 100 \text{ lots} * 200 = \text{Rs } 200,000$

Please note that the above example is given for illustration purposes only.

The net impact for the Fund will be in terms of the difference between the closing price of the index and cost price (ignoring margins for the sake of simplicity). Thus, it is clear from the example that the profit or loss for the Fund will be the difference of the closing price (which can be higher or lower than the purchase price) and the purchase price. The risks associated with index futures are similar to the one with equity investments. Additional risks could be on account of illiquidity and hence mispricing of the future at the time of purchase.

ii) Buying Options:

Benefits of buying a call option:

Buying a call option on a stock or index gives the owner the right, but not the obligation, to buy the underlying stock / index at the designated strike price. Here the downside risks are limited to the premium paid to purchase the option.

Illustration

For example, if the fund buys a one month call option on Satyam Computers at a strike of Rs. 150, the current market price being say Rs.151. The fund will have to pay a premium of say Rs. 15 to buy this call. If the stock price goes below Rs. 150 during the tenure of the call, the fund avoids the loss it would have incurred had it straightaway bought the stock instead of the call option. The fund gives up the premium of Rs. 15 that has to be paid in order to protect the fund from this probable downside. If the stock goes above Rs. 150, it can exercise its right and own Satyam Computers at a cost price of Rs. 150, thereby participating in the upside of the stock.

Benefits of buying a put option

Buying a put option on a stock originally held by the buyer gives him/her the right, but not the obligation, to sell the underlying stock at the designated strike price. Here the downside risks are limited to the premium paid to purchase the option.

Illustration

For example, if the fund owns Satyam computers and also buys a three month put option on Satyam Computers at a strike of Rs. 150, the current market price being say Rs.151. The fund will have to pay a premium of say Rs. 12 to buy this put. If the stock price goes below Rs. 150 during the tenure of the put, the fund can still exercise the put and sell the stock at Rs. 150, avoiding therefore any downside on the stock below Rs. 150. The fund gives up the fixed premium of Rs. 12 that has to be paid in order to protect the fund from this probable downside. If the stock goes above Rs. 150, say to Rs. 170, it will not exercise its option. The fund will participate in the upside of the stock, since it can now sell the stock at the prevailing market price of Rs. 170.

iii) Risks attached with the use of derivatives: As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives that Investors should understand. Derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but also of the derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate

movements correctly. There is the possibility that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the "counter party") to comply with the terms of the derivatives contract. Other risks in using derivatives include the risk of mis pricing or improper valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

Thus, derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value. Also, the market for derivative instruments is nascent in India.

Derivatives products are leveraged instruments and provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of the fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify to execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

The specific risk factors arising out of a derivative strategy used by the Fund Manager may be as below:

- Lack of opportunity available in the market.
- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

iv) Valuation of Derivative Products:

- i. The traded derivatives shall be valued at market price in conformity with the stipulations of sub clauses (i) to (v) of clause 1 of the Eighth Schedule to the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time and as per the valuation policy of the fund stated in SAI, as amended from time to time.
- ii The valuation of untraded derivatives shall be done in accordance with the valuation method for untraded investments prescribed in sub clauses (i) and (ii) of clause 2 of the Eighth Schedule to the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 as amended from time to time and as stipulated in the valuation policy and procedures of the Fund provided in SAI (Statement of Additional Information).

v) Risk attached with the use of Interest Rate Derivatives:

While Interest Rate Derivatives are powerful new tools, the investor should understand instrument and its risk-return profile. The Derivatives unlike plain cash market instrument, requires greater expertise and it could cause damage if used without proper analysis. It driven by the demand & supply of money, monetary & credit policy viz. Bank rate, Repo rate etc., exchange rate policy, inflation, economic growth & investment avenues etc. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself. Even a small price movement in the underlying security could have a large impact on their value.

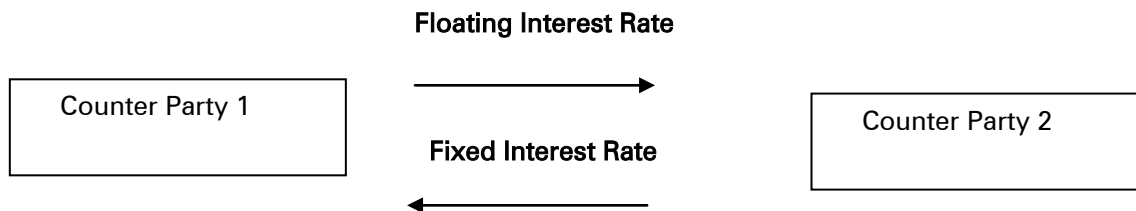
**vi) i) Interest Rate Swaps and Forward Rate Agreements
Benefits**

Bond markets in India are not very liquid. Investors run the risk of illiquidity in such markets. Investing for short-term periods for liquidity purposes has its own risks. Investors can benefit if the Fund remains in call market for the liquidity and at the same time take advantage of fixed rate by entering into a swap. It adds certainty to the returns without sacrificing liquidity.

Illustration

The following are illustrations how derivatives work:

Basic Structure of an Interest Rate Swap



In the above illustration,
 Basic Details : Fixed to floating swap
 Notional Amount : Rs. 5 Crores
 Benchmark : NSE MIBOR
 Deal Tenor : 3 months (say 91 days)

Documentation : International Securities Dealers Association (ISDA).
 Let us assume the fixed rate decided was 10%.

At the end of three months, the following exchange will take place:

Counter party 1 pays : compounded call rate for three months, say 9.90%

Counter party 2 pays fixed rate: 10%

In practice, however, the difference of the two amounts is settled. Counter party 2 will pay:

$$\text{Rs } 5 \text{ Crores} * 0.10\% * 91/365 = \text{Rs. } 12,465.75$$

Thus the trade off for the Fund will be the difference in call rate and the fixed rate payment and this can vary with the call rates in the market. Please note that the above example is given for illustration purposes only and the actual returns may vary depending on the terms of swap and market conditions.

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POSITION OF EQUITY MARKET IN INDIA

The Indian stock market is the world's third largest stock market on the basis of investor base and has a collective pool of about 20 million investors.

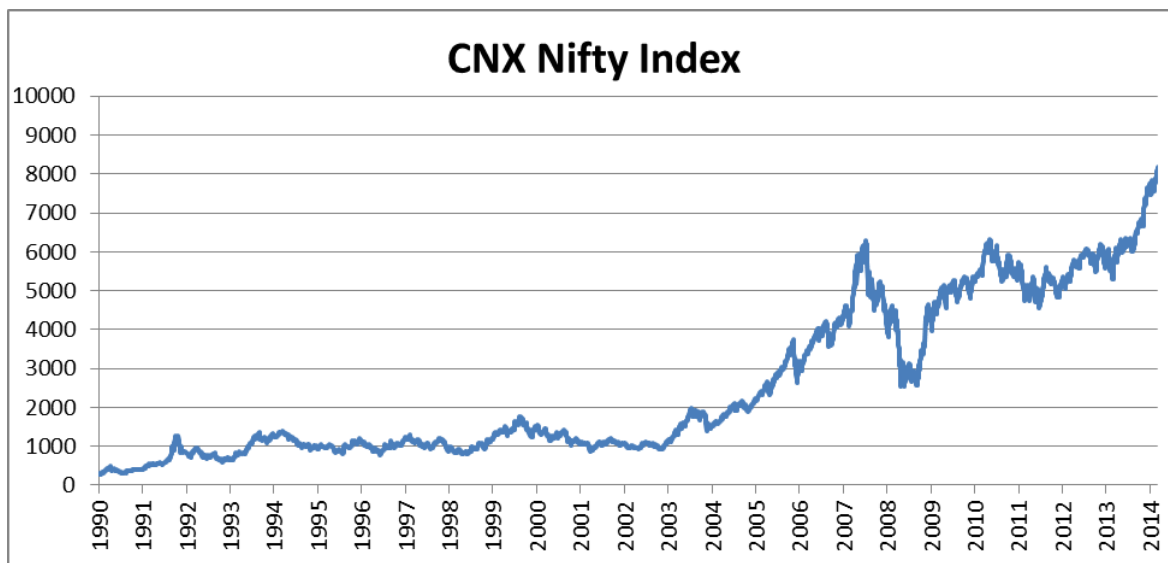
There are two leading stock exchanges in India, i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE). BSE was established in 1875 and is the oldest stock exchange in Asia. NSE, a more recent establishment which came into existence in 1992, is the largest and most advanced stock market in India and is also the third biggest stock exchange in Asia in terms of transactions. It is among the 5 biggest stock exchanges in the world in terms of transactions volume. NSE's flagship index, CNX NIFTY, is used extensively by investors in India and around the world to take exposure to the Indian equities market.

BSE has the largest number of scrips which are listed. The Indian stock market scene really picked up after the opening up of the economy in the early nineties. NSE changed the way the Indian markets function, in the early nineties, by replacing floor based trading with nationwide screen based electronic trading, which took trading to the doorstep of the investor. NSE was mainly set up to bring in transparency in the markets. Instead of trading membership being confined to a group of brokers, NSE ensured that anyone who was qualified, experienced and met minimum financial requirements was allowed to trade. The price information which could earlier be accessed only by a handful of people could now be seen by a client in a remote location with the same ease. The paper based settlement was replaced by electronic depository based accounts and settlement of trades was always done on time. One of the most critical changes was that a robust risk management system was set in place, so that settlement guarantees could protect investors against broker defaults. The corporate governance rules were gradually put in place which initiated the process of bringing the listed companies at a uniform level.

Since inception, NSE and BSE have launched many indices, tracking various sectors and market capitalisation.

Recently, the capital market regulator, SEBI granted license to MCX to become to become a full-fledged stock exchange.

Movement of CNX Nifty Index since inception:*



*Source for the chart is www.nseindia.com and the data is as on November 28, 2014

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POSITION OF DEBT MARKET IN INDIA

Indian debt markets, in the early nineties, were characterised by controls on pricing of assets, segmentation of markets and barriers to entry, low levels of liquidity, limited number of players, near lack of transparency, and high transactions cost. Financial reforms have significantly changed the Indian debt markets for the better. Most debt instruments are now priced freely on the markets; trading mechanisms have been altered to provide for higher levels of transparency, higher liquidity, and lower transactions costs; new participants have entered the markets, broad basing the types of players in the markets; methods of security issuance, and innovation in the structure of instruments have taken place; and there has been a significant improvement in the dissemination of market information. There are three main segments in the debt markets in India, viz., Government Securities, Public Sector Units (PSU) bonds, and corporate securities. A bulk of the debt market consists of Government Securities. Other instruments available currently include Corporate Debentures, Bonds issued by Financial Institutions, Commercial Paper, Certificates of Deposits and Securitized Debt. Securities in the Debt market typically vary based on their tenure and rating. Government Securities have tenures from one year to thirty years whereas the maturity period of the Corporate Debt now goes upto sixty years and more (perpetual). Perpetual bonds are now issued by banks as well. Securities may be both listed and unlisted and there is increasing trend of securities of maturities of over one year being listed by issuers. While in the corporate bond market, deals are conducted over telephone and are entered on principal-to-principal basis, due to the introduction of the Reserve Bank of India's NDS- Order Matching system a significant proportion of the government securities market is trading on the new system.

The yields and liquidity on various securities as on November 28, 2014 are as under:

Issuer	Instrument	Maturity	Yields (%)	Liquidity
GOI	Treasury Bill	91 days	8.23 - 8.25	High
GOI	Treasury Bill	364 days	8.24- 8.29	High
GOI	Short Dated	1-3 Yrs	8.18 - 8.33	High
GOI	Medium Dated	3-5 Yrs	8.14 - 8.18	High
GOI	Long Dated	5-10 Yrs	8.09 - 8.14	High
Corporates	Taxable Bonds (AAA)	1-3 Yrs	8.45 - 8.59	Medium
Corporates	Taxable Bonds (AAA)	3-5 Yrs	8.45 - 8.60	Low to Medium
Corporates	CPs (A1+)	3 months	8.55 - 8.56	Medium to High
Corporates	CPs (A1+)	1 Yr	8.96 - 8.97	Medium

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D. WHERE WILL THE SCHEME INVEST?

Subject to the Regulations and the disclosures as made under the section " How the Scheme will allocate its Assets", the corpus of the Plan(s) can be invested in any (but not exclusively) of the following securities/debt instruments:

- 1) Non Convertible Debentures (including Bonds) and non-convertible portion of convertible securities;
- 2) Money Market Instruments permitted by SEBI/RBI;
- 3) Central and State Government Securities;
- 4) Securitised Debt;
- 5) Any other domestic fixed income securities as permitted by SEBI / RBI from time to time.
- 6) Equity and equity related securities including warrants carrying the right to obtain equity shares.
- 7) ADRs/GDRs issued by Indian Companies, subject to the guidelines issued by Reserve Bank of India and Securities and Exchange Board of India.
- 8) Derivative instruments like Interest Rate Swaps, Forward Rate Agreements, Stock and Index Futures & Options, Exchange Traded Interest Rate Futures Currency derivatives and such other derivative instruments permitted by SEBI/RBI.
- 9) Bank Fixed Deposits and any such instruments as permitted by SEBI and in accordance with the final allocation.

The securities/debt instruments mentioned above could be listed or unlisted, secured or unsecured of varying maturity. The Scheme will not undertake repos in corporate debt securities.

If the Scheme decides to invest in equity derivatives it could be upto 100% of the allocation to equity. The margin money requirement for the purpose of derivative exposure may be held in the form of term deposits. The Scheme shall not take leverage positions and total investments, including investments in equity and other securities and gross exposure to derivatives, if any, shall not exceed net assets under management of the Scheme.

Negative list of sectors: In case of Debt allocation under the Scheme, the Plans will not invest in Companies falling within Gems and Jewellery, Real Estate Sector and Leather and Leather Products Sectors.

The Scheme will not invest/ have exposure in the following:

1. Companies falling within Gems & Jewellery, Real Estate Sector and Leather and Leather Products Sectors.
2. Unrated securities (except CBLOs/ Reverse Repo and Repo in Government Securities / Government Securities / T-bills).
3. Repos in corporate debt securities.
4. Short Selling
5. Securities Lending

E. WHAT ARE THE INVESTMENT STRATEGIES?**For Debt Investments**

As the Scheme is close ended, the Scheme will invest in a basket of permissible securities maturing on or before maturity of the Scheme. The Scheme will invest in securities with a view to hold them till the maturity of the Scheme. To that effect the Scheme will follow a buy and hold strategy to investment. The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, rigorous in-depth credit evaluation of the securities proposed to be invested in will be carried out by the investment team of the AMC. The credit evaluation includes a study of the operating environment of the company, the past track record as well as the future prospects of the issuer, the short as well as longer-term financial health of the issuer. The AMC will be guided by the ratings of such Rating Agencies as approved by SEBI to carry out the functioning of Rating Agencies

In addition, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. The AMC would use this analysis to attempt to predict the likely direction of interest rates and position the portfolio appropriately to take advantage of the same.

For Equity Investments

For the equity portion of the corpus, the AMC intends to invest in stocks, which will be bought, keeping in mind the time horizon of the plan. Stock specific risk will be minimized by investing only in those companies that have been thoroughly analyzed by the Fund Management team at the AMC. The AMC will also monitor and control maximum exposure to any one stock or one sector.

Depending on overall portfolio considerations and depending on market conditions, the fund manager may also have allocations to equity derivatives. The derivative portfolio will comprise of futures and options on the Nifty Index and will be actively managed by the fund manager within the overall asset allocation of the fund. The allocation to equity derivatives along with cash equity will be within the overall equity allocation as per the asset allocation of the scheme.

PORTFOLIO TURNOVER

Investors can purchase or sell units on a continuous basis on any Stock Exchange where the Scheme will be listed. In view of the Scheme being close ended, there will likely be no turnover in the portfolio except for change in composition of portfolio of securities made as per the prevailing market conditions.

Procedure followed for Investment decisions

- a. The Fund Manager of the Scheme is responsible for making buy/sell decisions in respect of the securities in the respective Plan portfolios.
- b. The AMC has an Internal Investment Committee comprising the Managing Director, the Chief Investment Officer (CIO), Portfolio Managers and Credit Analysts who meet at periodic intervals. The Investment Committee, at its meetings, reviews the performance of the Plans and general market outlook and formulates broad investment strategy. The Managing Director attends the meeting at his discretion
- c. The Chief Investment Officer who chairs the Investment Committee Meetings guides the deliberations at Investment Committee. He, on an ongoing basis, reviews the portfolios of the Plans and gives directions to the respective fund managers, where considered necessary. It is the ultimate responsibility of the CIO to ensure that the investments are made as per the internal/Regulatory guidelines, Scheme investment objectives and in the best interest of the unitholders of the respective schemes.

d. The Managing Director makes a presentation to the Board of the AMC at its meetings indicating the performance of the Schemes.

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e. The scheme will be benchmarked against the prices of CRISIL MIP Blended Index. The benchmark may be changed in future, if a benchmark better suited to the investment objective of the scheme is available.

The Trustee reserves right to change the benchmark for performance of any of the Scheme by suitable notification to the investors to this effect.

f. The Managing Director brings to the notice of the Board specific factors, if any, which are impacting the performance of any individual Scheme. The Board on consideration of all relevant factors may, if necessary, give directions to AMC. Similarly, the performance of the Schemes is submitted to the Trustees. The Managing Director explains to the Trustees the details on Schemes' performance vis-à-vis the benchmark returns.

g. The AMC has been recording investment decisions since the receipt of instructions from SEBI, in terms of SEBI's circular no. MFD/CIR/6/73/2000 dated July 27, 2000.

h. The Chief Executive Officer of the AMC shall ensure that the mutual fund complies with all the provisions of SEBI (Mutual Funds) Regulations, 1996, as amended from time to time, including all guidelines, circulars issued in relation thereto from time to time and that the investments made by the fund managers are in the interest of the unit holders and shall also be responsible for the overall risk management function of the mutual fund.

i. The Fund managers shall ensure that the funds of the Scheme are invested to achieve the investment objectives of the schemes and in the interest of the unit holders.

F: FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

"Fundamental Attributes" in the context of the scheme will be:

(i) **Type of Scheme:** A close-ended Income Fund

(ii) A) **Investment Objective:**

The primary objective of the Scheme is to seek to generate income by investing in a portfolio of fixed income securities/ debt instruments. The secondary objective of the Scheme is to generate long term capital appreciation by investing a portion of the Scheme's assets in equity and equity related instruments.

B) **Investment Pattern:** Please refer to section "How will the Scheme allocate its assets?" in this SID.

(iii) **Terms of Issue:**

A) **Liquidity provisions such as listing, repurchase, redemption:** The units of the respective Plans under the Scheme are proposed to be listed on the NSE. However the Trustee reserves the right to list the units of the respective plan on any other Stock Exchange without any change in the Fundamental Attribute.

B) **Aggregate fees and expenses charged to the Scheme:** The provisions in respect of fees and expenses are as indicated in this SID. Please refer to section "Fees and Expenses" in this SID.

C) **Any safety net or guarantee provided:** The present scheme is not a guaranteed or assured return scheme

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Changes in Fundamental Attribute:

In accordance with Regulation 18(15A) of the SEBI (Mutual Funds) Regulations, 1996, the Trustees shall ensure that no change in the fundamental attributes of the Scheme or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s)/Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the AMC is situated; and
- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

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G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

The performance of the plans viz. Plans A to L under the Scheme will be benchmarked against CRISIL MIP Blended Index.

CRISIL MIP Blended Index has been arrived in consultation with AMFI (Association of Mutual Funds of India) for benchmarking the performance of the individual MIP funds which are generally hybrid schemes with predominant exposure to debt and some allocation to equity.

The CRISIL MIP (Monthly Income Plan) Blended Fund Index is designed to track the returns on a MIP Portfolio that includes Equity instruments and also the Debt Instruments like CBLOs, Commercial Paper, Certificate of Deposit, Government Securities and also Corporate Bonds.

The composition of the aforesaid benchmark is such that, it is most suited for comparing performance of the Scheme. The Trustees reserves the right to change the benchmark in future, if a benchmark better suited to the investment objective of the Scheme is available.

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H. WHO MANAGES THE SCHEME?

The Fund Manager, Mr. Vinay Sharma will manage the equity portion of investments under the Scheme. The debt portion will be managed by Mr. Rahul Goswami jointly with Mr. Aditya Pagaria. The Investments under the ADRs/GDRs and other foreign securities will be managed by Mr. Shalya Shah. Their qualifications and experience are as under:

Name & Age of the Fund Manager	Qualification	Experience (last 10 years)	Number of Schemes Managed
Mr. Vinay Sharma (35 years) – Equity Portion	MBA- IIM Calcutta, CFA- AIMR US	<ul style="list-style-type: none"> • Fund Manager – PMS, ICICI Prudential AMC Ltd. – January 2012 to till date • Fund Manager – Advisory, ICICI Prudential AMC Ltd. – July 2011 to December 2011 • Research Analyst – Equity, ICICI Prudential AMC Ltd. – February 2010 to June 2011 • Research Analyst - AIG Global Asset 	<ol style="list-style-type: none"> 1) ICICI Prudential Dividend Yield Equity Fund (Jointly with Mr. Mrinal Singh) 2) ICICI Prudential FMCG Fund 3) ICICI Prudential Target Returns Fund (There is no guarantee or assurance of returns) 4) ICICI Prudential Multiple Yield Funds 5) ICICI Prudential Capital Protection Oriented Funds 6) ICICI Prudential Growth Fund Series 2 7) ICICI Prudential Growth Fund Series 4

Name & Age of the Fund Manager	Qualification	Experience (last 10 years)	Number of Schemes Managed
		Management India Limited - February 2007 – January 2010 <ul style="list-style-type: none"> • Research Analyst - J.P.Morgan India Private Limited – December 2004 – January 2007 	
Mr. Rahul Goswami (42 years) – Debt portion jointly with Mr. Aditya Pagaria	BSC (Mathematics) MBA (Finance)	<ul style="list-style-type: none"> • Franklin Templeton Asset Management Co. (I) Ltd as Asst. Vice President – Fixed Income • UTI Bank Ltd as Manager – Merchant Banking • SMIFS Securities Ltd as Sr. Manager -Debt sales • Khandwala Finances Ltd as Sr. Manager –Debt Sales • RR Financial Consultants Ltd as manager – Debt Sales 	<ol style="list-style-type: none"> 1) ICICI Prudential Money Market Fund (jointly with Mr. Aditya Pagaria) 2) ICICI Prudential Blended Plan –Plan B - Debt portion 3) ICICI Prudential Short Term Gilt Fund (jointly with Mr. Anuj Tagra) 4) ICICI Prudential Long Term Gilt Fund (jointly with Mr. Anuj Tagra) 5) ICICI Prudential Gilt Fund Treasury Plan PF Option (jointly with Mr. Anuj Tagra) 6) ICICI Prudential Gilt Fund Investment Plan PF Option (jointly with Mr. Anuj Tagra) 7) ICICI Prudential Fixed Maturity Plans (jointly with Mr. Rohan Maru) 8) ICICI Prudential Capital Protection Oriented Funds – Debt portion (jointly with Mr. Aditya Pagaria) 9) ICICI Prudential Multiple Yield Funds – Debt portion (jointly with Mr. Aditya Pagaria) 10) ICICI Prudential Flexible Income Plan (jointly with Mr. Rohan Maru) 11) ICICI Prudential Savings Fund (jointly with Mr. Aditya Pagaria) 12) ICICI Prudential Liquid Plan (jointly with Mr. Rohan Maru) 13) ICICI Prudential Banking & PSU Debt Fund ICICI Prudential Dynamic Bond Fund. 14) ICICI Prudential Constant Maturity Gilt Fund
Mr. Aditya Pagaria (28 years)– Debt Portion jointly with Mr. Rahul Goswami	PGDBM	May 2007 till date - ICICI Prudential Asset Management Company Limited.	<ol style="list-style-type: none"> 1) ICICI Prudential Capital Protection Oriented Funds – Debt portion (jointly with Mr. Rahul Goswami) 2) ICICI Prudential Interval Funds

Name & Age of the Fund Manager	Qualification	Experience (last 10 years)	Number of Schemes Managed
			3) ICICI Prudential Multiple Yield Funds– Debt portion (jointly with Mr. Rahul Goswami) 4) ICICI Prudential Savings Fund (jointly with Mr. Rahul Goswami) 5) ICICI Prudential Money Market Fund (jointly with Mr. Rahul Goswami)
Mr. Shalya Shah (For investments in ADR/GDR and other foreign securities) 26 years	B.E. - IT, PGDM - Finance	He is associated with ICICI Prudential Asset Management Company Limited (from May 2013 till date). Past experience: Accenture Services Private Limited from August 2008 to June 2011.	1) ICICI Prudential US Bluechip Equity Fund – US portion 2) ICICI Prudential Global Stable Equity Fund – For overseas investments. 3) ICICI Prudential Indo Asia Equity Fund – Asia portion The investments under ADR/GDR foreign securities of other schemes of the Fund investing in ADR/GDR and other foreign securities.

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I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to the Regulations and amendments thereto and subject to the asset allocation pattern of the Scheme, the following investment restrictions are presently applicable to the Scheme:

- Total exposure in a particular sector shall not exceed 30% of the net assets of the Scheme. Sectoral classification as prescribed by AMFI shall be used in this regard. This limit shall not be applicable to investments in Bank CDs, CBLO, G-Secs, T-Bills, AAA rated securities issued by Public Financial Institutions, Public Sector Banks and short term deposits of scheduled commercial banks.

However, an additional exposure not exceeding 10% of the net assets of the Plans (over and above the limit of 30%) shall be allowed by way of increase in exposure to Housing Finance Companies (HFCs) only as part of the financial services sector. The additional exposure to such securities issued by HFCs must be rated AA and above and these HFCs should be registered with National Housing Bank (NHB) and the total investment/ exposure in HFCs shall not exceed 30% of the net assets of the scheme.

- The Plans under the Scheme shall not invest more than 15% of its NAV in debt instruments (irrespective of residual maturity period of above or below one year) issued by a single issuer, which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act. Such investment limit may be extended to 20% of the NAV of the Plans of the scheme with the prior approval of the Board of Trustees and the Board of Asset Management Company. Provided that, such limit shall not be applicable for investments in government securities.

Provided further that, investment within aforesaid limit can be made in securitised debt (mortgage backed securities/asset backed securities), which are rated not below investment grade by a credit rating agency registered with SEBI. The said investment limit for securitized debt shall be monitored as per the SEBI guidelines.

3. Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments.
4. As per SEBI Circular No. SEBI/IMD/CIR No.3 /166386 /2009 dated June 15, 2009, no mutual fund scheme shall invest more than 30% of its net assets in money market instruments of an issuer. Provided that such limit shall not be applicable for investments in Government securities, treasury bills and collateralized borrowing and lending obligations.
5. Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:
 - i. Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
 - ii. The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

Further the inter scheme transfer of investments shall be in accordance with the provisions contained in clause Inter-Scheme transfer of investments, contained in Statement of Additional Information.

6. The Scheme may invest in other schemes under the same AMC or any other Mutual Fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund. No investment management fees shall be charged for investing in other schemes of the Fund or in the schemes of any other mutual fund.
7. The Fund shall get the securities purchased or transferred in the name of the Fund on account of the concerned scheme, wherever investments are intended to be of a long-term nature.
8. The Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities. Provided further that a mutual fund may enter into derivatives transactions in a recognised stock exchange in accordance with the guidelines issued by SEBI. Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.
9. No loans for any purpose can be advanced by the Scheme.
10. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/ redemption of units or payment of interest and dividend to the Unitholders. Such borrowings shall not exceed 20% of the net assets of the individual scheme and the duration of the borrowing shall not exceed a period of 6 months.
11. In accordance with SEBI Circular no SEBI/IMD/CIR No. 1/91171/07 dated 16th April 2007 and SEBI/IMD/CIR No. 7 / 129592 dated June 23, 2008, following guidelines shall be followed for parking of funds in short term deposits of Scheduled Commercial Banks pending deployment "Short Term" for such parking of funds by mutual funds shall be treated as a period not exceeding 91 days.
 - a. Such short-term deposits shall be held in the name of the concerned scheme.
 - b. No mutual fund scheme shall park more than 15% of the net assets in Short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with prior approval of the trustees. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the mutual fund in short term deposits.
 - c. No mutual fund scheme shall park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
 - d. Trustees shall ensure that no funds of a scheme may be parked in short-term deposit of a bank, which has invested in that scheme.

- e. Asset Management Company (AMC) shall not be permitted to charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks in case of liquid and debt oriented schemes.
 - f. All funds parked in short-term deposit(s) shall be disclosed in half yearly portfolio statements under a separate heading. Details such as name of the bank, amount of funds parked, percentage of NAV may be disclosed.
 - g. Trustees shall certify in the half-yearly reports that the provision of the Regulation pertaining to parking of funds in short term deposits - pending deployment is being complied with at all points of time. Further the AMC shall also certify the same in its bi-monthly compliance test report.
12. The Mutual Fund having an aggregate of securities which are worth Rs.10 crores or more, as on the latest balance sheet date, shall subject to such instructions as may be issued from time to time by the Board, settle their transactions entered on or after January 15, 1998 only through dematerialised securities. Further all transactions in government securities shall be in dematerialised form.
13. In terms of provisions of SEBI Circular dated August 18, 2010, Mutual Funds may enter into interest rate swaps for hedging purposes. The counter party in such transactions has to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the scheme.
14. No mutual fund under all its schemes should own more than 10% of any company's paid up capital carrying voting rights.
15. No mutual fund scheme shall make any investments in;
- a) any unlisted security of an associate or group company of the sponsor; or
 - b) any security issued by way of private placement by an associate or group company of the Sponsor; or
 - c) the listed securities of group companies of the Sponsor which is in excess of 25% of its net assets;
 - d) Fund of Funds scheme.
16. The scheme shall not invest more than 10% of its NAV in the equity shares or equity related instruments of any listed company. In case of investment in equity shares or equity related instruments of an unlisted company, the scheme shall not invest more than 10% of its NAV.
17. The Scheme may invest in ADRs/GDRs, equity of overseas companies listed on recognized stock exchanges overseas and other securities in accordance with the provisions of SEBI Circular No. SEBI/IMD/CIR No. 7/104753/07 dated September 26, 2007 and SEBI/IMD/CIR No. 122577/08 dated April 8, 2008, subject to a maximum of US\$300 million per mutual fund.
18. The Scheme may use various hedging and derivative products from time to time, as are available and permitted by SEBI, in an attempt to protect and enhance the interests of the Unit-holders at all times.

All the investments restrictions shall be applicable at the time of making investment.

J. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new Scheme and does not have any performance track record.

III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

Plan(s)	New Fund Offer opens	New Fund Offer closes												
Plan A to L														
The AMC reserves the right to extend or pre close the New Fund Offer (NFO) period, subject to the condition that the NFO Period including the extension, if any, shall not be for more than 15 days or such period as allowed by SEBI.														
New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	The corpus of each of the Plans will be divided into units having an initial value of Rs. 10/- each. Units can be purchased during the New Fund Offer Period only.													
Minimum Amount for Application in the NFO	Rs. 5,000/- and in multiples of Rs. 10 thereafter. The minimum application amount applies to switch also.													
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 working days from the closure of NFO period, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 working days from the date of closure of the subscription period.	As per SEBI circular dated June 20, 2014, the minimum subscription amount raised by the Scheme at the time of new fund offer shall be at least Rs. 20 crore. Pursuant to the aforesaid circular, during the New Fund Offer period under the Scheme shall raise a minimum subscription amount of Rs. 20 crores.													
Maximum Amount to be raised (if any) This is the maximum amount which can be collected during the NFO period, as decided by the AMC.	There is no Maximum Amount.													
Plans / Options offered	<p>Each Plan under the Scheme viz. Plan A to Plan L, will have separate portfolio. The Scheme will have following plans/ options:</p> <table border="1"> <thead> <tr> <th>Plans</th> <td>Plan A to Plan L</td> </tr> <tr> <th>Options</th> <td>Direct Option and Regular Option</td> </tr> <tr> <th>Default Option (if no Option is selected)</th> <td>a) If broker code is not mentioned the default option is Direct Option b) If broker code is mentioned the default option is Regular Option</td> </tr> <tr> <th>Default Option (in certain circumstances)</th> <td> <ul style="list-style-type: none"> If Direct Option is opted, but ARN code is also stated, then application would be processed under Direct Option If Regular Option is opted, but ARN code is not stated, then the application would be processed under Direct Option </td> </tr> <tr> <th>Sub-options</th> <td>Cumulative Sub-option and Dividend Sub-option with only Dividend Payout facility</td> </tr> <tr> <th>Default Sub-option</th> <td>Cumulative Sub-option</td> </tr> </thead> </table> <p>In case neither distributor code is mentioned nor 'Direct Option' is selected in the application form, the application</p>		Plans	Plan A to Plan L	Options	Direct Option and Regular Option	Default Option (if no Option is selected)	a) If broker code is not mentioned the default option is Direct Option b) If broker code is mentioned the default option is Regular Option	Default Option (in certain circumstances)	<ul style="list-style-type: none"> If Direct Option is opted, but ARN code is also stated, then application would be processed under Direct Option If Regular Option is opted, but ARN code is not stated, then the application would be processed under Direct Option 	Sub-options	Cumulative Sub-option and Dividend Sub-option with only Dividend Payout facility	Default Sub-option	Cumulative Sub-option
Plans	Plan A to Plan L													
Options	Direct Option and Regular Option													
Default Option (if no Option is selected)	a) If broker code is not mentioned the default option is Direct Option b) If broker code is mentioned the default option is Regular Option													
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Sub-options	Cumulative Sub-option and Dividend Sub-option with only Dividend Payout facility													
Default Sub-option	Cumulative Sub-option													

	<p>will be processed under the 'Direct Option'.</p> <p>Direct Option is only for investors who purchase/subscribe Units in a Scheme directly with the Fund. All the options, sub-options, facility under each Plan shall have a common portfolio.</p> <p>If the Purchase/ Switch application does not specifically state the details of the option/sub-option then the same shall be processed under the Default option/sub-option.</p> <p>Dividend Payout is the only facility available under Dividend Sub-option.</p> <p>The Trustee reserves the right to declare dividends under the Scheme depending on the net distributable surplus available under the Scheme. It should, however, be noted that actual distribution of dividends and the frequency of distribution will depend, inter-alia, on the availability of distributable surplus and will be entirely at the discretion of the Trustee.</p>
Dividend Policy	<p>Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of Units held by them in electronic form on the Record date to the Registrars and Transfer Agent of the Mutual Fund. Further, the Trustee at its sole discretion may also declare interim dividend. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI Regulations. The decision of the Trustee in this regard shall be final. On payment of dividends, the NAV will stand reduced by the amount of dividend and dividend tax (if applicable) paid.</p>
Dividend	<p>The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend.</p>
Allotment	<p>All Applicants whose cheques towards purchase of Units have realised will receive a full and firm allotment of Units, provided also the applications are complete in all respects and are found to be in order.</p> <p>For applicants applying through 'APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA)', on allotment, the amount will be unblocked in their respective bank accounts and account will be debited only to the extent required to pay for allotment of Units applied in the application form.</p> <p>The AMC shall allot units within 5 Business Days from the date of closure of the NFO period.</p> <p>Trustee retains the sole and absolute discretion to reject any application.</p> <p>Applicants under each of the respective Plan(s) offered under the Scheme will have an option to hold the Units</p>

	<p>either in physical form (i.e. account statement) or in dematerialized form.</p> <p>Dematerialization</p> <p>The Applicants intending to hold the Units in dematerialized mode will be required to have a beneficiary account with a Depository Participant of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during the NFO of the respective Plan(s). The Units allotted will be credited to the DP account of the Unit holder as per the details provided in the application form. The statement of holding of the beneficiary account holder for units held in demat will be sent by the respective DPs periodically.</p> <p>It may be noted that trading and settlement in the Units of respective Plan(s) over the stock exchange(s) (where the Units are listed) will be permitted only in electronic form.</p> <p>If the Unit holder desires to hold the Units in a Dematerialized / Rematerialized form at a later date, the request for conversion of units held in Account Statement (non demat) form into Demat (electronic) form or vice versa should be submitted alongwith a Demat/Remat Request Form to their Depository Participants.</p> <p>However, the Trustee / AMC reserves the right to change the dematerialization / rematerialization process in accordance with the procedural requirements laid down by the Depositories, viz. NSDL/ CDSL and/or in accordance with the provisions laid under the Depositories Act, 1996.</p> <p>Normally no Unit certificates will be issued. However, if the applicant so desires, the AMC shall issue a non-transferable Unit certificate to the applicant within 5 Business Days of the receipt of request for the certificate. Unit certificate if issued must be duly discharged by the Unit holder(s) and surrendered alongwith the request for Redemption / Switch or any other transaction of Units covered therein.</p> <p>All Units will rank pari passu, among Units within the same Option in the Scheme concerned as to assets, earnings and the receipt of dividend distributions, if any, as may be declared by the Trustee.</p>
<p>Refund</p>	<p>If application is rejected, full amount will be refunded within five working days of the closure of New Fund Offer Period or within such period as allowed by SEBI. If refunded after the time period stipulated under the Regulations, interest @ 15% p.a. for delay period will be paid and charged to the AMC.</p>
<p>Who can invest</p> <p>This is an indicative list and you are requested to consult your financial advisor to ascertain whether the</p>	<p>The following persons are eligible and may apply for subscription to the units of the Plan (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions and relevant statutory regulations):</p>

scheme is suitable to your risk profile.

- Resident adult individuals either singly or jointly (not exceeding 3) or on an Anyone or survivor basis
- Minor through parent/lawful guardian
- Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions)
- Religious and Charitable Trusts are eligible to invest in the Plans, if the provisions of the respective constitution under which they are established permits to invest under the provisions of 11(5)(xii) of Income-tax Act, 1961 read with Rule 17C of Income-Tax Rules, 1962.
- Partnership Firms
- Karta of Hindu Undivided Family (HUF)
- Banks & Financial Institutions
- Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non repatriation basis
- Foreign Institutional Investors (FIIs) registered with SEBI on full repatriation basis
- Army, Air Force, Navy and other para-military funds
- Scientific and Industrial Research Organizations
- Mutual Fund Schemes
- Qualified Foreign Investor (QFI) subject to the applicable regulations
- Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time, so long as wherever applicable they are in conformity with SEBI (MF) Regulations.

Every investor, depending on any of the above category under which he/she/it falls, is required to provide the relevant documents alongwith the application form as may be prescribed by AMC.

The following persons are not eligible to invest in the plans launched under the scheme and apply for subscription to the units of the Plan:

- A person who falls within the definition of the term "U.S. Person" under the US Securities Act of 1933, and corporations or other entities organised under the laws of the U.S.
- A person who is resident of Canada
- OCB (Overseas Corporate Bodies) as defined under Income Tax Act, 1961 and under Foreign Exchange Management Act, 1999.
- Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time.

Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time.

<p>Where can you submit the filled up applications.</p>	<p>Computer Age Management Services Private Limited (CAMS), New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road) Chennai - 600 034 (www.camsonline.com) (Ph- 1800-200-2267, 044 3061 2900) (email - enq_P@camsonline.com) has been appointed as Registrar for the Scheme. The Registrar is registered with SEBI under registration No: INR000002813. As Registrar to the Scheme, CAMS will handle communications with investors, perform data entry services and dispatch account statements. The AMC and the Trustee have satisfied themselves that the Registrar can provide the services required and have adequate facilities and the system capabilities.</p> <p>Investors can submit the application forms at the official points of acceptance of CAMS and Branches of AMC which are provided on back cover page.</p> <p>Investors can also subscribe units from the official website of AMC i.e. www.icicipruamc.com. Pursuant to SEBI Circular SEBI/IMD/CIR No 18/198647/2010 dated March 15, 2010, an investor can also subscribe to the New Fund Offer (NFO) through ASBA facility.</p> <p>ASBAs can be accepted only by SCSB's whose names appear in the list of SCSBs as displayed by SEBI on its website www.sebi.gov.in.</p>
<p>How to Apply</p>	<p>Please refer to the SAI and Application form for the instructions.</p>
<p>Listing</p>	<p>Presently it is proposed to list the scheme on the NSE within 5 business days from the date of allotment. However the Trustee reserves the right to list the units of the Scheme on any other Stock Exchange.</p>
<p>Special Products / facilities available during the NFO</p>	<p>Investors can subscribe to the units of the Scheme using the Pru- Tracker facility available on the website of the AMC, submitting applications on fax number or the email id(s) of the AMC provided on the back cover page under the section 'ICICI Prudential Mutual Fund Official Points of Acceptance' or using ASBA facility only during NFO period.</p> <p>Pru- Tracker facility is available only to the existing investors.</p> <p>Investor applying through the ASBA facility should carefully read the applicable provisions before making their application. For further details on the aforesaid facilities, investors are requested to refer to Statement of Additional Information (SAI).</p>
<p>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same</p>	<p>Units issued under the scheme will be listed and therefore no repurchase facility is being provided. On maturity, the units held will be redeemed and proceeds paid to the investors.</p>
<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<p>The Units of the Scheme are available for trading and transfer only in demat mode on NSE.</p>
<p>Switch into the scheme</p>	<p>Switch transactions during NFO:</p>

	<p>Investors are requested to note that they can submit a switch in request into this scheme only during the NFO period by switching out from any of the existing Fixed Maturity Plans or any other Close Ended Scheme. The switch out transaction will be processed based on the applicable Net Asset Value (NAV) on the date of maturity of such Fixed Maturity Plan or any other Close ended Scheme. The maturity date of such Fixed Maturity Plan or close ended schemes should fall during the New Fund Offer period of the scheme.</p> <p>For switch-in requests from the open ended scheme received during the New Fund Offer Period (NFO) under the Scheme, the switch-out requests from such Scheme will be effected based on the applicable NAV of such Scheme, as on the day of receipt of the switch request, subject to applicable cut-off timing provisions. However, the switch-in requests under the Scheme will be processed on the date of the allotment of the Units.</p>
Switch out from the Scheme	<p>Investors are requested to note that a facility has been enabled for submitting switch out request 10 calendar days in advance, prior to the maturity date of the scheme. The switch out transaction will be processed based on the applicable Net Asset Value (NAV) on the date of maturity.</p> <p>This facility is enabled for switch in to any of the New Fund Offers or any open-ended scheme of ICICI Prudential Mutual Fund. This facility is not available for units held in demat form.</p> <p>Investors are requested to note that switch out requests once submitted shall not be cancelled at later date.</p>
Transaction Charges	<p>Pursuant to SEBI Circular No. Cir/ IMD/ DF/13/ 2011 dated August 22, 2011 the transaction charge per subscription of Rs.10,000/- and above may be charged in the following manner:</p> <p>i. The existing investors may be charged Rs. 100/- as transaction charge per subscription of Rs.10,000/- and above;</p> <p>ii. A first time investor may be charged Rs.150/- as transaction charge per subscription of Rs.10,000/- and above.</p> <p>There shall be no transaction charge on subscription below Rs. 10,000/- and on transactions other than purchases/ subscriptions relating to new inflows.</p> <p>Investors may note that distributors can opt to receive transaction charges based on 'type of the Scheme'. Accordingly, the transaction charges would be deducted from the subscription amounts, as applicable.</p> <p>The aforesaid transaction charge shall be deducted by the Asset Management Company from the subscription amount and paid to the distributor , as the case may be and the balance amount shall be invested in the relevant scheme opted by the investor.</p>

	<p>However, upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by such distributor.</p> <p>Transaction Charges shall not be deducted if:</p> <p>a. Purchase/Subscription made directly with the fund through any mode (i.e. not through any distributor/agent).</p> <p>b. Purchase/ subscription made through stock Exchange, irrespective of investment amount.</p> <p>CAS/ Statement of account shall state the net investment (i.e. gross subscription less transaction charge) and the number of units allotted against the net investment.</p>
Consolidated Account Statement (CAS)	<ol style="list-style-type: none"> 1. The Consolidated Account Statement (CAS) for each calendar month will be issued on or before tenth day of succeeding month to the investors who have provided valid Permanent Account Number (PAN). Due to this regulatory change, AMC shall now cease to send physical account statement to the investors after every financial transaction** including systematic transactions. Further, CAS will be sent via email where any of the folios consolidated has an email id or to the email id of the first unit holder as per KYC records. <p>**The word 'financial transaction' shall include purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan, systematic transfer plan and bonus transactions.</p> <ol style="list-style-type: none"> 2. For folios not included in the Consolidated Account Statement (CAS), the AMC shall henceforth issue account statement to the investors on a monthly basis, pursuant to any financial transaction in such folios on or before tenth day of succeeding month. In case of a New Fund Offer Period (NFO), the AMC shall send confirmation specifying the number of units allotted to the applicant by way of a physical account statement or an email and/or SMS's to the investor's registered address and/or mobile number not later than five business days from the date of closure of the NFO. 3. In case of a specific request received from the unit holder, the AMC shall provide the account statement to the investors within 5 business days from the receipt of such request. 4. In the case of joint holding in a folio, the first named Unit holder shall receive the CAS/account statement. The holding pattern has to be same in all folios across Mutual Funds for CAS. <p>Further, in case if no transaction has taken place in a folio during the period of six months ended September 30 and March 31, the CAS detailing the holdings across all Schemes of all mutual funds, shall be emailed at the</p>

	<p>registered email address of the unitholders on half yearly basis, on or before tenth day of succeeding month, unless a specific request is made to receive the same in physical form.</p> <p>In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.</p> <p>The AMC reserve the right to furnish the account statement in addition to the CAS, if deemed fit in the interest of investor(s).</p>
<p style="background-color: #00FF00; display: inline-block; padding: 2px;">Bank Account Details</p>	<p style="text-align: center; border: 1px solid black; width: 40px; margin: 0 auto;">19</p> <p>As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications for purchase or redemption of Units. If the Unit-holder fails to provide the Bank mandate, the request for redemption would be considered as not valid and the Fund retains the right to withhold the redemption until a proper bank mandate is furnished by the Unit-holder and the provision with respect of penal interest in such cases will not be applicable/ entertained.</p> <p><u>Bank Mandate Requirement</u></p> <p>For all fresh purchase transactions made by means of a cheque, if cheque provided alongwith fresh subscription/new folio creation does not belong to the bank mandate opted in the application form, any one of the following documents needs to be submitted.</p> <ol style="list-style-type: none"> 1. Original cancelled cheque having the First Holder Name printed on the cheque. 2. Original bank statement reflecting the First Holder Name, Bank Account Number and Bank Name as specified in the application. 3. Photocopy of the bank statement duly attested by the bank manager with designation, employee number and bank seal. 4. Photocopy of the bank pass book duly attested by the bank manager with designation, employee number and bank seal. 5. Photocopy of the bank statement/passbook/cheque duly attested by ICICI Prudential Asset Management Company Limited (the AMC) branch officials after verification of original bank statement/passbook shown by the investor or their representative. 6. Confirmation by the bank manager with seal, designation and employee number on the bank's letter head confirming the investor details and bank mandate information. <p>This condition is also applicable to all purchase transactions made by means of a Demand Draft. In case the application is not accompanied by the aforesaid documents, the AMC reserves the right to reject the application, also the AMC will not be liable in case the redemption/dividend proceeds are credited to wrong account in absence of above original cheque.</p>

Change of Bank details

- Updation of bank accounts in investor's folio shall be either through "Multiple Bank Account Registration Form" or a standalone separate "Change of Bank Mandate Form".
- Change of bank details or redemption request shall be accepted in two different standalone request forms and processed separately.
- In case of change of bank request, investors shall be required to submit below stated supporting documents to effect such change:

Documents required for change of bank request

New bank account:

Original of any one of the following documents or originals should be produced for verification or copy should be attested by the Bank:

- Cancelled original cheque of the new bank mandate with first unit holder name and bank account number printed on the face of the cheque. Or
- Self attested copy of bank account statement issued by the concerned bank. (not older than 3 months).Or
- Bank passbook with current entries not older than 3 months. Or
- Bank letter, on the letterhead of the bank duly signed by branch manager/authorized personnel stating the investor's bank account number, name of investor, account type, bank branch, MICR and IFSC code of the bank branch. (The letter should be not older than 3 months).

Updation of bank account in the folios wherein bank details not registered:

In case of folios/accounts where bank details were not provided by the investor at the time of making investment (old folios, when bank details were not mandatory) the investors shall be required to submit the below stated supporting documents to update the bank details:

New bank account:

Original of any one of the following documents or originals should be produced for verification or copy should be attested by the Bank:

- Cancelled original cheque of the new bank mandate with first unit holder name and bank account number printed on the face of the cheque. Or
- Self attested copy of bank account statement issued by the concerned bank. (Not older than 3 months). Or
- Bank passbook with current entries not older than 3 months. Or
- Bank letter, on the letterhead of the bank duly signed by branch manager/authorized personnel stating the investor's bank account number, name of investor, account type, bank branch, MICR and IFSC code of the bank branch. (The letter should be not older than 3 months). And

	<p>Proof of Identity:</p> <p>Self attested copy of any one of the documents prescribed admissible as Proof of Identity in SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011.</p> <p>Note:</p> <ul style="list-style-type: none"> - In case of photocopies of the documents as stated above are submitted, investor must produce original for verification or a copy of the supporting documents duly attested by the concerned bank to any of the AMC branches or official point of acceptance of transactions. - In case request for change in bank account information being incomplete/invalid or not complying with any requirements as stated above, the request for such change will not be processed. Redemptions/dividends payments, if any will be processed as per specified service standards and last registered bank account shall be used for all the purposes. - In case the request for change in bank account information and redemption request are in the same transaction slip or letter, such change of bank mandate will not be processed. However, the valid redemption transaction will be processed and the payout will be released as per the specified service standards and the last registered bank account shall be used for all the purposes. <p>Cooling Period:</p> <p>If the investor submits redemption request accompanied with a standalone request for change of Bank mandate or submits a redemption request within seven days from the date submission of a request for change of Bank mandate details, the AMC will process the redemption but the release of redemption proceeds would be deferred on account of additional verification. The entire activity of verification of cooling period cases and release of redemption payment shall be carried out within the period of 10 business days from the date of redemption.</p> <p>In case of units held in demat form, investors can approach to their respective DP for change of bank details.</p>
Change of Address	<p>I. KYC Complied Folios/Investors: In case of change of address for KYC complied folios, the investors must submit the below stated documents to the designated intermediaries of the KYC Registration Agency:</p> <ul style="list-style-type: none"> • Proof of new address (POA) and, • Any other document the KYC Registration Agency may specify from time to time. <p>II. For folios created before the implementation of KYC norms, as amended from time to time; In such cases, for change of address, the investors must submit the below stated documents:</p> <ul style="list-style-type: none"> • Proof of new address and, • Proof of Identity (POI): Only PAN card copy, if PAN is updated in the folio. In case where PAN is not updated,

	<p>copy of PAN card or the other POI as may be prescribed.</p> <p>However, it is advisable to these investors to complete the KYC process.</p> <p>Note:</p> <p>I. List of admissible documents for POA and POI as mentioned in the SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011 will be considered or any other or additional documents as may be required by SEBI, AMFI or SEBI authorized KYC Registration Agency from time to time.</p> <p>II. In case, the original of any of the aforesaid documents are not produced for verification, then the copies must be properly attested/verified by the authorities who are authorized to attest as per SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011.</p> <p>III. The AMC, if necessary, reserves the right to collect proof of old bank account or proof of investment (in case of Change of Bank) or proof of old address (in case of change of address) or do any additional verification depending upon case to case basis. For more details please visit our website www.icicipruamc.com.</p>
Pledge/Lien	<p>In case of pledged units, the parties to the pledge shall report the details to the Registrar after the suspension of trading but prior to maturity.</p>
Other requirements/processes	<p>Transactions without Scheme/Option Name</p> <p>In case of fresh/additional purchases, if the name of a particular Scheme/Plan on the application form/transaction slip differs from the name on the Cheque/Demand Draft, then ICICI Prudential Asset Management Company Limited (the AMC) will process the application and allot units at the applicable Net Asset Value, under the Scheme/Plan which is mentioned on the application form/transaction slip duly signed by the investor(s). The AMC reserves the right to call for other additional documents as may be required, for processing such transactions. The AMC also reserves the right to reject such transactions.</p> <p>The AMC thereafter shall not be responsible for any loss suffered by the investor due to the discrepancy of a Scheme/Plan name mentioned in the application form/transaction slip and Cheque/Demand Draft.</p> <p>In case of fresh purchases, if the Plan name is not mentioned on the application form/transaction slip, then the units will be allotted under the Plan mentioned on the Cheque/Demand Draft. The Plan/Option that will be considered in such cases if not specified by the customer will be the default option of the Plan as per the SID.</p>
	<p>Multiple Requests</p> <p>In case an investor makes multiple requests in a transaction slip i.e. switch and change of address or switch and change of bank mandate or any combination thereof, but the signature is appended only under one such request, then the AMC reserves the right to process the request under which signature is appended and reject the rest where signature is not appended.</p>

	<p>Communication via Electronic Mail (e-mail)</p> <p>It is hereby notified that wherever the investor(s) has/have provided his/their e-mail address in the application form or any subsequent communication in any of the folio belonging to the investor(s), the Fund/AMC reserves the right to use e-mail as a default mode to send various communication which include account statements for transactions done by the investor(s).</p> <p>The investor(s) may request for a physical account statement by writing or calling the Fund's Investor Service Centre/ Registrar & Transfer Agent. In case of specific request received from investor(s), the Fund shall endeavour to provide the account statement to the investor(s) within 5 working days from the receipt of such request.</p>
Non Acceptance/Processing of Purchase request(s) due to repeated Cheque Bounce	With respect to purchase request submitted by any investor, if it is noticed that there are repeated instances of two or more cheque bounces, the AMC reserves the right to, not to accept/allot units for all future purchase of such investor(s).
Restriction on fresh purchases/additional purchases/switches in any Schemes of ICICI Prudential Mutual Fund	As per requirements of the U.S. Securities and Exchange Commission (SEC), persons falling within the definition of the term "U.S. Person" under the US Securities Act of 1933, and corporations or other entities organised under the laws of the U.S., are not permitted to make investments in securities not registered under the Securities Act of 1933. In view of the same, U.S. Persons will not be permitted to make any fresh purchases/additional purchases/switches in any Schemes of ICICI Prudential Mutual Fund (via internet or otherwise). However, existing investments will be allowed to be redeemed.
Reversal of cheque(s)	Where the units under any scheme are allotted to investors and cheque(s) given by the said investors towards subscription of units are not realised thereafter or where the confirmation from the bankers is delayed or not received for non-realisation of cheque(s), the Fund reserves the right to reverse such units.
Third party Cheques	Investment/subscription made through third party cheque(s) will not be accepted for investments in the units of ICICI Prudential Mutual Fund. Please visit www.icicipruamc.com for further details.
Multiple Bank accounts	The unit holder/ investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.icicipruamc.com Individuals/HuF can register upto 5 different bank accounts for a folio, whereas non-individuals can register upto 10 different bank accounts for a folio.
Know Your Client (KYC) Norms	With effect from 1st January, 2011, KYC (Know Your Customer) norms are mandatory for ALL investors for making investments in Mutual Funds, irrespective of the amount of investment. Further, to bring uniformity in KYC process, SEBI has introduced a common KYC application form for all the SEBI registered intermediaries. With effect from 1 st January 2012, all the new investors are therefore

	requested to use the Common KYC application form to apply for KYC and mandatorily undergo In Person Verification (IPV) requirements with SEBI registered intermediaries. For Common KYC Application Form please visit our website www.icicipruamc.com .
Cash Investments in the Scheme	<p>Pursuant to SEBI circulars dated September 13, 2012 and May 22, 2014, it is permitted to accept cash transactions to the extent of Rs. 50,000/- subject to compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under and the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable AML rules, regulations and guidelines. Provided that the limit shall be applicable per investor for investments done in a financial year across all schemes of the Mutual Fund, subject to sufficient systems and procedures in place for such acceptance. However any form of repayment either by way of redemption, dividend, etc. with respect to such cash investment shall be paid only through banking channel.</p> <p>The Asset Management Company is in process of implementing adequate systems and controls to accept Cash Investment in the Scheme. Information in this regard will be provided to Investors as and when the facility is made available.</p>

B. ONGOING OFFER DETAILS

Ongoing Offer Period This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.	<p>Being a close-ended Scheme, investors can subscribe to the units of the Scheme during the NFO Period only.</p> <p>To provide liquidity to the investors, the Fund will list the units of the Scheme on NSE.</p>
Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors.	Units cannot be subscribed after the closure of NFO. After the NFO, the investors can invest in the Scheme only through demat mode by purchasing the units on any Stock Exchange where the units of the Scheme are listed.
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors.	Units cannot be redeemed before the maturity period. Investors can sell units of the scheme on any Stock Exchange where the units of the scheme are listed.
Redemption of Units	No redemption/repurchase of units shall be allowed prior to the maturity of the Scheme. Investors wishing to exit may do so by selling their units through stock exchanges. The Scheme shall be fully redeemed on the date of maturity and redemption proceeds shall be paid out within 10 business days, subject to availability of all relevant documents and details.
Cut off timing for subscriptions/redemptions/ switches	<p>Subscriptions including switch in available only during the NFO period.</p> <p>No Redemption/Repurchase facility is available. The units will be redeemed only on maturity of the scheme</p>
Dividend Policy	Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of Units held by them in electronic form on the Record date to the Registrars and Transfer Agent of the

	Mutual Fund. Further, the Trustee at its sole discretion may also declare interim dividend. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI Regulations. The decision of the Trustee in this regard shall be final. On payment of dividends, the NAV will stand reduced by the amount of dividend and dividend tax (if applicable) paid.
Dividend	The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend. In the event of failure to dispatch dividend within 30 days, the AMC shall be liable to pay interest at 15% per annum to the unit holders.
Where can the applications for purchase/redemption switches be submitted?	The details of official points of acceptance, collecting banker etc are provided on back cover page. Applications for purchase can be submitted only during the New Fund Offer of the Scheme. Applications for Redemption/Switches can only be submitted at the time of maturity of the Scheme.
Minimum amount for purchase/redemption/switches	Being a close-ended Scheme, investors can subscribe to the units of the Scheme during the NFO Period. No interim exit/redemption will be allowed under the scheme, as the same is proposed to be listed.
Special Products / facilities available	Not available
Maturity	The redemption proceeds on maturity, subject to availability of all relevant documents/details, shall be dispatched to the unitholders within 10 working days from the date of maturity of the scheme. If the maturity date falls on a non business day, the immediately following business day will be considered as the maturity date for the Scheme.
Delay in payment of maturity proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum). The AMC shall not be liable to pay such interest if the delay is attributable to any act or omission on the part of unitholders, its agents, assigns or successors.
Consolidated Account Statement (CAS)	<ol style="list-style-type: none"> 1. The Consolidated Account Statement (CAS) for each calendar month will be issued on or before tenth day of succeeding month to the investors who have provided valid Permanent Account Number (PAN). Due to this regulatory change, AMC shall now cease to send physical account statement to the investors after every financial transaction** including systematic transactions. Further, CAS will be sent via email where any of the folios consolidated has an email id or to the email id of the first unit holder as per KYC records. **The word 'financial transaction' shall include purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan, systematic transfer plan and bonus transactions. 2. For folios not included in the Consolidated Account Statement (CAS), the AMC shall henceforth issue

	<p>account statement to the investors on a monthly basis, pursuant to any financial transaction in such folios on or before tenth day of succeeding month. In case of a New Fund Offer Period (NFO), the AMC shall send confirmation specifying the number of units allotted to the applicant by way of a physical account statement or an email and/or SMS's to the investor's registered address and/or mobile number not later than five business days from the date of closure of the NFO.</p> <p>3. In case of a specific request received from the unit holder, the AMC shall provide the account statement to the investors within 5 business days from the receipt of such request.</p> <p>4. In the case of joint holding in a folio, the first named Unit holder shall receive the CAS/account statement. The holding pattern has to be same in all folios across Mutual Funds for CAS.</p> <p>Further, in case if no transaction has taken place in a folio during the period of six months ended September 30 and March 31, the CAS detailing the holdings across all Schemes of all mutual funds, shall be emailed at the registered email address of the unitholders on half yearly basis, on or before tenth day of succeeding month, unless a specific request is made to receive the same in physical form.</p> <p>In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.</p> <p>The AMC reserve the right to furnish the account statement in addition to the CAS, if deemed fit in the interest of investor(s).</p>
Transaction Charges	Not applicable on an ongoing basis being a close ended scheme

C. PERIODIC DISCLOSURES

<p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p> <p style="text-align: center;">17(a)</p>	<p>The AMC will calculate and disclose the first NAV within 5 working days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. NAV shall be published in at least two daily newspapers having circulation all over India on a daily basis. The AMC shall disclose portfolio of various Plans on the website www.icicipruamc.com alongwith ISIN on a monthly basis as on last day of each month, on or before tenth day of the succeeding month. In addition, the AMC will disclose details of the portfolio at least on a half-yearly basis. The Mutual Fund shall disclose the full portfolio of the Plans under the Scheme at least on a half-yearly basis on the website of AMC and AMFI.</p> <p>AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and on the mutual fund website – www.icicipruamc.com by 9:00 p.m. every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.</p>
<p>Monthly / Half yearly Portfolio / Disclosures / Half Yearly Financial Results</p>	<p>The Fund shall before the expiry of one month from the close of each half year, that is as on March 31 and September 30, publish its scheme portfolio in one English daily newspaper having all India circulation and in a newspaper published in the language of the region where the Head Office of the AMC is situated and update the same on AMC's website at www.icicipruamc.com and on AMFI's website at www.amfiindia.com within one month from the close of each half year, in the prescribed formats. Further, the AMC shall disclose portfolio of various Plans on the website www.icicipruamc.com alongwith ISIN on a monthly basis as on last day of each month, on or before tenth day of the succeeding month.</p> <p>In terms of Regulations 59 and SEBI circular no. CIR/IMD/DF/21/2012 dated September 13,2012, the AMC shall host the half-yearly financial statements of schemes of the Fund on its website and publish a notice in the newspapers regarding the availability of the same. In terms of Regulations 59 and SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on their website. The half-yearly unaudited report shall contain details as specified in Twelfth Schedule and such other details as are necessary for the purpose of providing a true and fair view of the operations of the mutual fund. Further, the AMC shall publish an advertisement disclosing the hosting of such financial results on their website, in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the mutual fund is situated.</p>

Half Yearly Results	<p>In terms of Regulations 59 and SEBI circular no. CIR/IMD/DF/21/2012 dated September 13,2012, the AMC shall host the half-yearly financial statements of schemes of the Fund on its website and publish a notice in the newspapers regarding the availability of the same. In terms of Regulations 59 and SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on their website. The half-yearly unaudited report shall contain details as specified in Twelfth Schedule and such other details as are necessary for the purpose of providing a true and fair view of the operations of the mutual fund. Further, the AMC shall publish an advertisement disclosing the hosting of such financial results on their website, in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the mutual fund is situated.</p>
Annual Report	<p>Pursuant to Securities and Exchange Board of India (Mutual Funds) (Amendments) Regulations, 2011 dated August 30, 2011 read with SEBI circular No. Cir/ IMD/ DF/16/ 2011 dated September 8, 2011, the unit holders are requested to note that scheme wise annual report and/or abridged summary of annual reports of the Schemes of the Fund shall be sent to the unit holders only by email at their email address registered with the Fund.</p> <p>Physical copies of the annual report or abridged summary of annual reports will be sent to those Unit holders whose email address is not available with the Fund and/or who have specifically requested or opted for the same.</p> <p>The unit holders are requested to update/ provide their email address to the Fund for updating the database.</p> <p>Physical copy of the scheme wise annual report or abridged summary will be available to the unit holders at the registered office of the Fund/AMC. A separate link to scheme annual report or abridged summary is available on the website of the Fund.</p> <p>As per regulation 56(3) of the Regulations, copy of Schemewise Annual Report shall be also made available to unitholder on payment of nominal fees. Further as per Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulation 2008 Notification dated September 29, 2008 & SEBI Circular No. SEBI/IMD/CIR No. 10/141712/08 October 20, 2008, the Schemewise Annual Report of a Mutual Fund or an abridged summary shall be mailed to all unitholders as soon as may be possible but not later than four months from the date of closure of the relevant accounts year.</p>
Associate Transactions	Please refer to Statement of Additional Information (SAI).

Taxation

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

As per the Finance (No. 2) Act, 2014

	Resident Investors	Mutual Fund
Tax on Dividend	NIL	Dividend Distribution Tax (DDT) Individual/HUF 25%* Others 30%* (Refer Note 1 & 2 below)
Capital Gains: Long Term	20% with Indexation*#	NIL
Short Term	Income tax rate applicable to the Unit holders as per their income slabs.	NIL

Note:

1. Income of the Mutual Fund is exempt from income tax in accordance with the provisions of Section 10(23D) of the Income-tax Act, 1961 (the Act).

2. With respect to the taxation provisions, the Scheme is considered as other-than money market mutual fund or a liquid fund or an equity oriented fund.

3. Capital gains arising on transfer or redemption of units other than units of equity oriented funds (as defined under section 115T of the Act), after 10 July 2014, would be regarded as long term capital gains

However, for transfers of units on or before 10 July 2014, such income-tax should not exceed 10% plus applicable surcharge and education cess @ 3% on the amount of tax and surcharge, on the long term capital gains computed without claiming indexation benefit as mentioned in second proviso of section 48 of the Act.

* excluding applicable surcharge and cess

Further, in case of distribution of income already paid by the Scheme, the Trustee/AMC reserves the right to recover the differential additional income tax on distribution of income so paid from the Unit holders of the Scheme.

For further details on taxation please refer to the Section on 'Tax Benefits of investing in the Mutual Fund' provided in 'Statement of Additional Information ('SAI')'.

Investor services	<p>The Fund will follow-up with customer service centres and Registrar on complaints and enquiries received from investors for resolving them promptly.</p> <p>For this purpose, Mr. Yatin Suvarna has been appointed the Investor Relations Officer. He can be contacted at the Corporate Office of the AMC. The address and phone numbers are:</p> <p>2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon, Mumbai – 400063 Tel No.: 022 26852000, Fax No.: 022-2686 8313 e-mail - enquiry@icicipruamc.com</p>
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D. COMPUTATION OF NAV

The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the Regulations, or such norms as may be prescribed by SEBI from time to time and as stipulated in the Valuation Policy and Procedures of the Fund, provided in SAI. The NAVs of the Scheme shall be rounded off upto four decimals.

NAV of units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provision}}{\text{No. of Units outstanding under Plan}}$$

The NAV of the Scheme will be calculated as of the close of every Business Day. The valuation of the Plan's assets and calculation of the Plan's NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc. Entire NFO expenses will be borne by the AMC. In terms of SEBI circular no. SEBI/IMD/CIR No. 11/115723 /08 dated January 31, 2008, close ended schemes are not permitted to charge initial issue expenses to the scheme. Hence, NFO Expenses will not be charged to the Scheme.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated the following percentage of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the mutual fund. The mutual fund would update the current expense ratios on the website within two business days mentioning the effective date of the change.

Estimated Annual Scheme Recurring Expenses

Particulars	Regular Option (% per annum of daily net assets)
Investment Management and Advisory Fees	Upto 2.25
Trustee fee	
Audit fees	
Custodian Fees	
Registrar & Transfer Agents Fees	
Marketing & Selling Expense including Agent Commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and dividend redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades respectively	
Service tax on expenses other than investment and advisory fees	
Service tax on brokerage and transaction cost	
Other Expenses\$*	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i) and (6) (a)	Upto 2.25
Additional expenses under regulation 52 (6A) (c)* (more specifically elaborated below)	Upto 0.20
Additional expenses for gross new inflows from specified cities* (more specifically elaborated below)	Upto 0.30
The aforesaid does not include service tax on investment management and advisory fees. The same is more specifically elaborated below.	

*As permitted under the Regulation 52 of SEBI (MF) Regulations and pursuant to SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012 and SEBI (Mutual Funds) Second Amendment Regulations, 2012.

\$ including listing expenses.

At least X% of the TER is charged towards distribution expenses/ commission in the Regular Option. The TER of the Direct Option will be lower to the extent of the abovementioned distribution expenses/ commission (at least X%) which is charged in the Regular Option. (X% will be replaced with some figure while filing the final SID).

The aforesaid expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations. This means that mutual fund can charge expenses within overall limits, without any internal cap on the aforesaid expenses head.

The purpose of the above table is to assist the investor in understanding various costs and expenses that an investor in the Scheme will bear. The above expenses may increase/decrease as per actual and/or any change in the Regulations.

These estimates have been made in good faith as per information available to the Investment Manager based on past experience.

Types of expenses charged shall be as per the SEBI (MF) Regulations.

As per the Regulations, the maximum recurring expenses that can be charged to the Scheme shall be subject to a percentage limit of daily net assets as in the tables below:

First Rs. 100 crore	Next Rs. 300 crore	Next Rs. 300 crore	Over Rs. 700 crore
2.25%	2.00%	1.75%	1.50%

The above table excludes additional expenses that can be charged towards: i) 20 bps under the Regulation 52(6A)(c), ii) 30 bps for gross new inflows from specified cities and iii) service tax on investment management and advisory fees. The same is more specifically elaborated below.

At least 2 basis points on daily net assets within the maximum limit of overall expense ratio shall be annually set apart for investor education and awareness initiatives.

Pursuant to SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012 and SEBI (Mutual Funds) Second Amendment Regulations, 2012, following additional costs or expenses may be charged to the scheme, namely:

- (i) The AMC may charge service tax on investment and advisory fees to the scheme of the Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas service tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit as per regulation 52 of the Regulations.
- (ii) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by the Securities and Exchange Board of India, from time to time are at least –
 - 30 per cent of the gross new inflows into the scheme, or;
 - 15 per cent of the average assets under management (year to date) of the scheme,

whichever is higher;

Provided that if inflows from such cities are less than the higher of the above, such expenses on daily net assets of the scheme shall be charged on proportionate basis;

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities;

Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

- (iii) Additional expenses, incurred towards different heads mentioned under sub-regulations (2) and (4) of Regulation 52 of the Regulations, not exceeding 0.20 per cent of daily net assets of the scheme.

Further, the brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 12 bps and 5 bps for cash market transactions and derivatives transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps and 5 bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Service tax on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the Regulations.

Subject to Regulations, expenses over and above the prescribed limit shall be borne by the Asset Management Company.

C. LOAD STRUCTURE

Load is an amount, which is paid by the investor to redeem the units from the Scheme. This amount is used by the AMC to pay trail commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.icicipruamc.com) or may call your distributor.

- i) **Entry Load:** Not Applicable.

In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that w.e.f. August 01, 2009 there will be no entry load charged to the schemes of the Mutual Fund and the upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor

- ii) **Exit Load:** Being a listed Scheme, no exit load will be applicable.

Investors shall note that the brokerage on sales of the units of the Schemes on the stock exchanges shall be borne by the investors.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Pursuant to SEBI Circular No. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009, no entry load shall be charged for all the Mutual Fund Schemes. Therefore the procedure for the waiver of load for direct application is no longer applicable.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

- All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

In March 2013, Prudential plc and its wholly-owned subsidiary The Prudential Assurance Company Limited settled with the UK's former financial services regulator, the Financial Services Authority (FSA) over issues relating to Prudential's unsuccessful bid to acquire AIA, the Asian subsidiary of AIG, in early 2010.

These Prudential companies agreed to pay fines totalling £30 million, in respect of a decision by the FSA that it and the United Kingdom Listing Authority (UKLA) should have been informed earlier about Prudential's contemplation of the potential transaction. The Group Chief Executive, Tidjane Thiam, also agreed to be censured in respect of a decision by the FSA that it should have been informed earlier. The Final Notices published by the FSA on 27 March 2013 concerning these decisions accordingly represent the final resolution of the matter.

In a public statement accompanying the Final Notices dated 27 March 2013, the FSA stated that the investigation was into past events and did not concern the current conduct of the management of the Prudential Group. The FSA accepted that Prudential did consider their obligations in forming their assessment in respect of informing the regulator. Therefore, although the FSA considered that the circumstances of the breaches were serious, the FSA did not consider the breaches were reckless or intentional.

In a public statement regarding the FSA's findings dated 27 March 2013, the Board of Prudential confirmed that the Group Chief Executive acted at all times in the interests of the Company and with the full knowledge and authority of the Board. Prudential works diligently to maintain close and positive relationships with its regulators, and the Group's relationship with its UK regulators continues to be good.

Note:

1. Prudential plc was found to have breached Listing Principle 6 of the UKLA, requiring that "A listed company must deal with the FSA in an open and co-operative manner";
2. The Prudential Assurance Company Limited was found to have breached Principle 11 of the FSA's Principles for Businesses, requiring that "A firm must deal with its regulators in an open and cooperative way, and must disclose to the FSA appropriately anything relating to the firm of which the FSA would reasonably expect notice"; and
3. Tidjane Thiam was found to have been "knowingly concerned" in The Prudential Assurance Company Limited's breach of Principle 11. The FSA accepted that the breach by Mr Thiam (and Prudential) was neither reckless nor intentional.

- In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

Cases pertaining to ICICI Bank Ltd. (the Bank):

- Reserve Bank of India (RBI) has imposed penalty on the Bank in respect of the following:
 - In 2012, a penalty of Rs. 10,000/- for delayed filing of FC-GPR return for an FDI transaction of a customer. The Bank has paid the penalty of Rs. 10,000/- to RBI vide letter dated March 9, 2012.

- Violation in opening and conduct of account of M/s SpeakAsia Online Pte Ltd resulting in penalty of Rs. 3.0 mn being imposed by RBI which was paid in October 2012.
 - Penalty imposed of Rs. 66,000/- for bouncing of 2 SGL deals which was paid in May 2012.
 - On June 10, 2013, RBI imposed a penalty of Rs. 10.01 million on ICICI Bank, in exercise of the powers vested with it under the provisions of Section 47(A)(1)(c) read with Section 46(4)(i) of the Banking Regulation Act, 1949 and subsection (3) of section 11 of FEMA on operating matters pertaining to KYC. The Bank has paid the penalty to RBI.
 - On July 25, 2014, RBI imposed a penalty of Rs. 4.0 million on the Bank, in exercise of powers vested with it under the provisions of Section 47A(1) of the Banking Regulation Act, 1949 with respect to facilities extended to a corporate borrower by the Bank. The Bank vide letter dated August 7, 2014 has paid the penalty to RBI.
- **Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.**

The Securities and Exchange Board of India (SEBI) had issued a show cause notice to the Bank under SEBI (Procedure for Holding Inquiry and imposing Penalties by Adjudicating Officer) Rules, 1995 for delay of 81 days in filing disclosures under the SEBI (Prohibition of Insider Trading) Regulations 1992, for change in shareholding exceeding 2% in a listed Company, when prior shareholding exceeded 5 %. This was in respect of Bank's holding in Jord Engineers India Ltd which was largely unlisted, and trading in the scrip was suspended, though the Company was listed. The bank filed consent terms and paid Rs. 1 lac to SEBI pursuant to the consent order passed in May 2012.

- **Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.**

As per the SEBI MF Regulations, mutual fund schemes are permitted to invest in securitised debt. Accordingly, few schemes of ICICI Prudential Mutual Fund ("the Fund") had made investment in certain Pass Through Certificates (PTCs) of certain special purpose vehicles / securitisation trusts ("the Trusts"). The returns filed by few of these securitisation Trusts whose PTCs were held by the Fund were taken up for scrutiny by the Income Tax Authorities for Assessment Years 2007-08, 2008-09, 2009-10 and 2010-11. Arising out of this, they had raised a demand on such Trusts. On failure to recover the same from them, they sent demand notices to the Fund along with other Mutual Funds as beneficiaries / contributors to such Trusts. The Fund in consultation with its tax & legal advisors has contested the applicability of such demand and proceedings there on are still pending.

- **Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed. –**

Nil

GENERAL INFORMATION

- **Power to make Rules**

Subject to the Regulations, the Trustee may, from time to time, prescribe such terms and make such rules for the purpose of giving effect to the Scheme with power to the AMC to add to, alter or amend all or any of the terms and rules that may be framed from time to time.

- **Power to remove Difficulties**

If any difficulties arise in giving effect to the provisions of the Scheme, the Trustee may, subject to the Regulations, do anything not inconsistent with such provisions, which appears to it to be necessary, desirable or expedient, for the purpose of removing such difficulty.

- **Scheme to be binding on the Unitholders:**

Subject to the Regulations, the Trustee may, from time to time, add or otherwise vary or alter all or any of the features of investment plans and terms of the Scheme after obtaining the prior permission of SEBI and Unitholders (where necessary), and the same shall be binding on all the Unitholders of the Scheme and any person or persons claiming through or under them as if each Unitholder or such person expressly had agreed that such features and terms shall be so binding.

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Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Note: The Scheme under the Scheme Information Document (SID) was approved by the Directors of ICICI Prudential Trust Limited vide resolution passed by circulation dated November 27, 2014.

**For and on behalf of the Board of Directors of
ICICI Prudential Asset Management Company Limited**

**Sd/-
Nimesh Shah
Managing Director**

Place : Mumbai
Date : December 10, 2014

ICICI Prudential Mutual Fund Official Points of Acceptance

• **Ahmedabad:** 307, 3rd Floor, Zodiac Plaza, Beside Nabard Vihar, Near St. Xavier's College Corner, H. L. College Road, Off C. G. Road, Ahmedabad - 380009 (Gujarat) • **Bangalore:** Phoenix Pinnacle, First Floor, Unit 101-104, No. 46 Ulsoor Road, Bangalore - 560042 • **Baroda (Vadodara):** 2nd Floor, Office no 202, Gold Croft, Jetalpur Road, Alkapuri, Vadodara - 390007 • **Bhopal:** MF - 26/27 Block - C, Mezzanine floor, Mansarovar Complex, Hoshangabad Road, Bhopal - 462016, Madhya Pradesh • **Bhubhaneshwar:** Rajdhani House, 1st Floor, Front Wing, 77, Janpath, Kharvel Nagar, Bhubaneswar, Odisha 751001 • **Chandigarh:** SCO 137-138 1st Floor, Sector 9-C, Chandigarh 160 017 • **Chennai:** Abithil Square, No.189, Lloyds Road, Chennai 600 014 • **Coimbatore:** "Shylaja Complex", First Floor, No 575 C, D.B. Road, Near Post Office Signal, R. S. Puram, Coimbatore 641002 • **Dehradun:** 1st floor, Opposite St. Joseph School back gate, 33, Subhash Road, Dehradun - 248001, Uttaranchal • **Durgapur:** Mezzanine Floor, Lokenath Mansion, Sahid Khudiram Sarani, City Centre, Durgapur - 713216, West Bengal • **Hyderabad:** Gowra Plaza, 1st Floor, No. 1-8-304-307/381/444, S. P. Road, Begumpet, Secunderabad - 500 003 • **Indore:** 310-311 Starlit Tower, 29/1 Y N Road, Indore - 452001, Madhya Pradesh • **Jaipur:** Building No.1, Opposite Amrapura Sthaan, M.I. Road, Jaipur - 302 001, (Rajasthan) • **Jamshedpur:** Office No. 7, II Floor, Bharat Business Centre, Holding # 2, Ram Mandir Area, Bistupur, Jamshedpur - 831001, Jharkhand • **Kanpur:** 516-518, Krishna Tower, 15/63 Civil Lines, Opp. U.P. Stock Exchange, Kanpur 208001 • **Kochi:** # 956/3 & 956/4, 2nd Floor, Teepeyem Towers, Kurushupally Road, Off M.G. Road, Ravipuram, Cochin - 682015 • **Kolhapur:** 1089, E-ward, Anand Plaza, Rajaram Road, Kolhapur - 416001, Maharashtra • **Kolkata:** 4th Floor, Anandlok, Block B, 227, A.J.C Bose Road, Kolkata 700020 • **Lucknow:** 1st Floor, Modern Business Centre, 19 Vidhansabha Marg, Lucknow 226 001 • **Ludhiana:** SCO 121, Ground Floor, Feroze Gandhi Market, Ludhiana 141 001 • **Mumbai (Central Service Office - Goregaon):** 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai - 400 063. Tel.: 022-26852000, Fax No.: 022-2686 8313 • **Mumbai (Fort):** 2nd Floor, Brady House, 12/14, Veer Nariman Road, Fort, Mumbai 400 001 • **Mumbai (Borivali):** Ground Floor, Suchitra Enclave, Maharashtra Lane, Borivali (West), Mumbai 400 092 • **Mumbai (Khar):** 101, 1st Floor, Abbas Manzil, Opposite Khar Police Station, S. V. Road, Khar (West), Mumbai - 400052 • **Mumbai (Thane):** Ground Floor, Mahavir Arcade, Ghantali Road, Naupada, Thane West 400 602 • **Nagpur:** 1st floor, Mona Enclave, WHC Road, Near Coffee House Square, Above Titan Eye Showroom, Dharampeth, Nagpur - 440010, Maharashtra • **Nashik:** Shop No. 1, Rajeev Enclave, Near Old Municipal Corporation, New Pandit colony, Nashik - 422002, Maharashtra • **Navi Mumbai - Vashi:** Office No. 26, Devarata Co-op Housing Society, Ground floor, Plot No. 83, Sector 17, Landmark: Near Babubhai Jiwandas Showroom, Near Axis Bank, Vashi, Navi Mumbai - 400703 • **New Delhi:** 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi 110 001 • **Noida:** F-25, 26 & 27, First Floor, Savitri market, Sector-18, Noida 201301 • **Panjim:** Shop No. 6&7, Sandeep Apartment, Dr. Dada Vaidya Road, Panjim 403 001 Goa. • **Patna:** 1st Floor, Kashi Palace, Dak Bungalow Road, Patna 800 001 • **Pune:** 1205/4/6, Shivaji Nagar, Chimbalkar House, Opp. Sambhaji Park, J.M. Road, Pune 411004 • **Rajkot:** Office No. 201, 2nd Floor, Akshar X, Jagannath-3, Dr. Yagnik Road, Rajkot - 360001 • **Surat:** HG-30, Block-B, International Trade Centre, Majura Gate, Surat 395002. • **Udaipur:** Shukrana, 6, Durga Nursery Road, Near Sukhadia Memorial, Udaipur 313001 • **Varanasi:** D-58/2, Unit No. 52&53, 1st floor, Kuber complex, Rath Yatra crossing, Varanasi - 221010, Uttar Pradesh. • Email id: trxn@icicipruamc.com

Toll Free Numbers: (MTNL/BSNL) 1800222999 ; (Others) 18002006666 • **Website:** www.icicipruamc.com

Other Cities: Additional official transaction acceptance points (CAMS Transaction Points)

• **Agartala:** Advisor Chowmuhani (Ground Floor), Krishnanagar, Agartala-799001, Tripura, Tel.: (381) 2323009, 2223009, 9862923301 • **Agra:** No. 8, II Floor, Maruti Tower, Sanjay Place, Agra-282002, Uttarpradesh Tel.: (0562) 3242267, 2521170 • **Ahmedabad:** 402-406, 4th Floor - Devpath Building, Off C G Road Behind Lal Bungalow Ellis Bridge, Ahmedabad-380006, Gujarat Tel.: (079) 30082468 • **Ajmer:** AMC No. 423/30 Near Church Brahampuri, Opp. T B Hospital, Jaipur Road, Ajmer-305001, Rajasthan Tel.: (0145) 3292040, 2425814 • **Akola:** Opp. RLT Science College, Civil Lines, Akola-444001, Maharashtra, Tel.: (724) 3203830, 2431702 • **Aligarh:** City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh-202001, Uttar Pradesh, Tel.: (571) 3200301, 2402089 • **Alleppey:** Bldg. No. VIII / 411, C. C. N. B. Road, Near Pagoda Resort, Chungom, Alleppey-688011, Kerala, Tel.: (477) 3209718 • **Allahabad:** 30/2, A&B, Civil Lines Station, Besides Vishal Mega Mart, Strachey Road,

Allahabad-211001, Uttarpradesh Tel.: (0532) 3291274, 2404055 • **Alwar:** 256A, Scheme No.1, Arya Nagar, Alwar-301001, Rajasthan Tel.: (0144) 2702324 • **Amaravati:** 81, Gulsham Tower, 2nd Floor Near Panchsheel Talkies, Amaravati-444601, Maharashtra Tel.: (0721) 3291965, 2564304 • **Amritsar:** SCO - 18J, 'C' BLOCK RANJIT AVENUE, Amritsar-140001, Punjab Tel.: (0183) 5099995, 3221379 • **Anand:** 101, A.P. Tower, B/H, Sardhar Gunj Next to Nathwani Chambers, Anand-388001, Gujarat, Tel.: (02692) 325071, 240981 • **Asansol:** Block 'G', 1st Floor, P C Chatterjee Market Complex, Rambandhu Talab, P O Ushagram, Asansol-713303, West Bengal Tel.: (0341) 3295235, 3298306 • **Aurangabad:** Office No. 1, 1st Floor, Amodi Complex, Juna Bazar, Aurangabad-431001, Maharashtra Tel.: (0240) 3295202, 2363664 • **Ambala:** Opposite Peer Bal Bhavan Road, Ambala-134003 Haryana, Tel.: (171) 3248787 • **Anantapur:** 15-570-33, 1st Floor, Pallavi Towers, Anantapur-515 001, Andhra Pradesh, Tel.: (8554) 326980, 326921, 227024 • **Andheri:** CTS No 411, Citipoint, Gundivali, Teli Gali, Above C.T. Chatwani Hall, Andheri-400069, Maharashtra • **Ankleshwar:** Shop No. F-56, 1st Floor, Omkar Complex, Opp. Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar-393002, Bharuch, Gujarat, Tel.: (02646) 310207, 220059 • **Balasore:** B. C. Sen Road, Balasore-756001, Orissa, Tel.: (06782) 326808, 2264902 • **Bangalore:** Trade Centre, 1st Floor 45, Dikensen Road (Next to Manipal Centre), Bangalore-560042, Karnataka (080) 30574709 • **Bareilly:** F-62-63, Butler Plaza, Civil Lines, Bareilly-243001, Uttar Pradesh, Tel.: (581) 3243322, 2554228 • **Bellary:** 60/5, Mullangi Compound, Gandhinagar Main Road (Old Gopalswamy Road), Bellary-583101, Karnataka, Tel.: (08392) 326848, 268822 • **Bhagalpur:** Krishna, 1st Floor, Near Mahadev Cinema, Dr. R. P. Road, Bhagalpur-812002, Bihar, Tel.: (641) 3209094, 2409506 • **Bharuch** (Parent: Ankleshwar TP): F-108, Rangoli Complex, Station Road, Bharuch-392001, Gujarat, Tel.: 9825304183 • **Bhatinda:** 2907, GH, GT Road, Near Zila Parishad, Bhatinda-151001, Punjab, Tel.: (164) 3204511, 2210633 • **Bhubaneswar:** Plot No - 111, Varaha Complex Building 3rd Floor, Station Square Kharvel Nagar, Unit 3, Bhubaneswar-751001, Orissa Tel.: (0674) 3253307 • **Bhuj:** Data Solution, Office No.17, 1st Floor, Municipal Building, Opp. Hotel Prince, Station Road, Bhuj-370001, Kutch, Gujarat, Tel.: (02832) 320924, 227176 • **Bikaner:** F-4,5, Bothra Complex, Modern Market, Bikaner-334001, Rajasthan, Tel.: (151) 3201590 • **Bilaspur:** Beside HDFC Bank, Link Road, Bilaspur-495001, Chattisgarh, Tel.: (7752) 327886 • **Belgaum:** 1st Floor, 221/2A/1B Vaccine Depot Road, Near 2nd Railway gate, Tilakwadi, Belgaum-590006, Karnataka, Tel.: (0831) 3299598, 2425304 • **Berhampur:** First Floor, Upstairs of Aaroon Printers, Gandhi Nagar, Main Road, Berhampur-760001, Orissa Tel.: (0680) 3205855, 2220001 • **Bhavnagar:** 305-306, Sterling Point, Waghawadi Road, OPP. HDFC BANK, Bhavnagar-364002, Gujarat Tel.: (0278) 3208387, 2567020 • **Bhilai:** 209, Khichariya Complex, Opp. IDBI Bank, Nehru Nagar Square, Bhilai-490020, Chhattisgarh Tel.: (0788) 4050560 4050560 • **Bhilwara:** Indraparstha tower, Second floor, Shyam ki Sabji Mandi, Near Mukharji Garden, Bhilwara-311001, Rajasthan Tel.: (01482) 231808, 321048 • **Bhopal:** Plot No. 10, 2nd Floor, Alankar Complex Near ICICI Bank MP Nagar, Zone II Bhopal-462011, Madhya Pradesh, Tel.: (0755) 3295873 • **Bhusawal** (Parent: Jalgaon TP): 3, Adelaide Apartment, Christain Mohala, Behind Gulshan-E-Iran Hotel, Amardeep Talkies Road, Bhusawal-425201, Maharashtra • **Bokaro:** Mazzanine Floor F-4, City Centre, Sector 4, Bokaro Steel City, Bokaro-827004, Jharkhand Tel.: (06542) 324881 • **Burdwan:** 399, G T Road, Basement of Talk of the Town, Burdwan-713101, West Bengal Tel.: (0342) 3207077, 2568584 • **Calicut:** 29/97G, 2nd Floor, Gulf Air Building, Mavoor Road, Arayidathupalam, Calicut-673016, Kerala, Tel.: (0495) 3255984, 2723173 • **Chandigarh:** Deepak Tower, SCO 154-155, 1st Floor, Sector 17-C, Chandigarh-160017, Punjab Tel.: (0172) 3048720 • **Chennai:** (OMR) Ground Floor, 148, Old Mahabalipuram Road, Okkiyam, Thuraipakkam, Chennai-600097, Tamil Nadu, Tel.: (44) 30407144 • **Chennai:** Ground Floor, No.178/10, Kodambakkam High Road Opp. Hotel Palmgrove Nungambakkam, Chennai-600 034, Tamil Nadu Tel.: (044) 39115561 • **Cochin:** Ittoop's Imperial Trade Center, Door No. 64/5871 – D, 3rd Floor M. G. Road (North), Cochin-682035, Kerala Tel.: (0484) 3234658, 2383830 • **Coimbatore:** Old # 66 New # 86, Lokamanya Street (West), Ground Floor, R.S. Puram, Coimbatore-641002 Tamil Nadu Tel.: (0422) 3018000, 3018003 • **Cuttack:** Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack-753001, Orissa, Tel.: (0671) 2303722 • **Deoghar:** S. S. M. Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar-814112, Jharkhand, Tel.: (6432) 320227, 224468 • **Durgapur:** City Plaza Building, 3rd floor, City Centre, Durgapur-713 216, West Bengal Tel.: (0343) 3298890, 3298891 • **Dhanbad:** Urmila Towers, Room No. 111(1st Floor), Bank More, Dhanbad-826001, Jharkhand, Tel.: (0326) 2304675, 2304675 • **Davenegere:** 13, 1st Floor, Akkamahadevi Samaj Complex, Church Road, P.J. Extension, Devengere-577002, Karnataka, Tel.: (08192) 326226, 230038 • **Dehradun:** 204/121, Nari Shilp Mandir Marg, Old Connaught Place, Dehradun-248001, Uttaranchal, Tel.: (0135) 3258460, 2713233 • **Erode:** 197, Seshaiyer Complex Agraharam Street, Erode-638001, Tamil Nadu, Tel.: (0424) 3207730, 4272073 • **Faridhabad:** B-49, 1st Floor, Nehru Ground, Behind Anupam Sweet House, NIT, Faridhabad-121001, Haryana, Tel.: (0129) 3241148, 2410098 •

Ghaziabad: 113/6, 1st Floor, Navyug Market, Ghaziabad-201001, Uttarpradesh, Tel.: (0120) 3266917, 9910480189 (mobile of CH), 4154476 • **Gondal** (Parent Rajkot): A/177, Kailash Complex, Opposite Khedut Decor, GONDAL-360 311, Gujarat, Tel.: (0281) 3298158 • **Gorakhpur:** Shop No. 3, Second Floor, The Mall Cross Road, A.D. Chowk, Bank Road, Gorakhpur-273001, Uttarpradesh, Tel.: (0551) 3294771, 2344065 • **Guntur:** Door No. 5-38-44 5/1, Brodipet, Near Ravi Sankar Hotel, Guntur-522002, Andhra Pradesh, Tel.: (0863) 3252671, 6680838 • **Gurgaon:** SCO - 16, Sector - 14, First floor, Gurgaon-122001, Haryana, Tel.: (0124) 3263763, 4082660 • **Guwahati:** A.K. Azad Road, Rehabari, Guwahati-781008, Assam, Tel.: (0361) 2607771, 2139038 • **Gwalior:** G-6, Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior-474002, Madhya Pradesh, Tel.: (0751) 3202311, 2427662 • **Goa:** No.108, 1st Floor, Gurudutta Bldg, Above Weekender M G Road, Panaji (Goa), Goa-403001 Tel.: (0832) 3251755 3251640 • **Haridwar:** No. 7, Kanya Gurukul Road, Krishna Nagar, Haridwar - 249404, Uttarakhand • **Hazaribag:** Municipal Market, Annanda Chowk, Hazaribagh-825301, Jharkhand, Tel.: (6546) 320250, 223959 • **Hisar:** 12, Opp. Bank of Baroda, Red Square Market, Hisar-125001, Haryana 125001, Tel.: (1662) 329580, 283100 • **Hosur:** No.303, SIPCOT Staff Housing Colony, Hosur - 635126, Tamil Nadu, Tel: (04344) 645010 • **Hubli:** No. 204 - 205, 1st Floor ' B ' Block, Kundagol Complex Opp. Court, Club Road, Hubli-580029, Karnataka, Tel.: (0836) 3293374, 4255255 • **Hyderabad:** 208, II Floor, Jade Arcade Paradise Circle, Secunderabad-500 003, Andhra Pradesh Tel.: (040) 39182471, 39182473 • **Indore:** 101, Shalimar Corporate Centre, 8-B, South tukogunj, Opp. Green park, Indore-452001, Madhya Pradesh Tel.: (0731) 3253692, 3253646 • **Jabalpur:** 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur-482001, Madhya Pradesh, Tel.: (0761) 3291921, 4017146 • **Jalandhar:** 367/8, Central Town, Opp. Gurudwara Diwan Asthan, Jalandhar-144001 Punjab, Tel.: (0181) 2222882, 2222882 • **Jalna:** Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna - 431 203 (Maharashtra) • **Jalgaon:** Rustomji Infotech Services 70, Navipeth, Opp. Old Bus Stand, Jalgaon-425001, Maharashtra Tel.: (0257) 3207118, 2235343 • **Jamnagar:** 217/218, Manek Centre, P.N. Marg, Jamnagar-361008, Gujarat, Tel.: (0288) 3206200, 2661942 • **Jamshedpur:** Millennium Tower, "R" Road, Room No.15 First Floor, Bistupur, Jamshedpur-831001, Jharkhand, Tel.: (0657) 3294202, 2224879 • **Jaipur:** R-7, Yudhisthir Marg, C-Scheme, Behind Ashok Nagar Police Station, Jaipur-302001, Rajasthan Tel.: (0141) 3269126, 3269128 • **Jammu:** JRDS Heights, Lane Opp. S & S Computers, Near RBI Building, Sector 14, Nanak Nagar, Jammu-180004, J&K, Tel.: (0191) 2432601, 2432601, 9906082698 • **Jhansi:** Opp. SBI Credit Branch, Babu Lal Kharkana Compound, Gwalior Road, Jhansi-284001, Uttarpradesh, Tel.: (510) 3202399, 2332455 • **Jodhpur:** 1/5, Nirmal Tower, Ist Chopasani Road, Jodhpur-342003, Rajasthan Tel.: (0291) 3251357, 2628039 • **Junagadh:** Circle Chowk, Near Choksi Bazar Kaman, Junagadh-362001, Gujarat, Tel.: (0285) 3200909, 2653682 • **Kadapa:** Bandi Subbaramaiah Complex, D.No. 3/1718, Shop No. 8, Raja Reddy Street, Kadapa-516 001, Andhra Pradesh, Tel.: (8562) 322099, 254122 • **Kannur:** Room No.14/435, Casa Marina Shopping Centre, Talap Kannur-670004, Kerala, Tel.: (497) 3249382 • **Kanpur:** Ist Floor, 106 to 108, CITY CENTRE, Phase II, 63/ 2, THE MALL, Kanpur-208001, Uttarpradesh Tel.: (0512) 3918003, 3918000 • **Kakinada:** No.33-1, 44, Sri Sathya Complex Main Road, Kakinada-533001, Andhra Pradesh, Tel.: (884) 3207474, 3204595, 2367891 • **Kalyani:** A-1/50, Block A, Dist Nadia, Kalyani-741235, West Bengal, Tel.: (033) 32422712, 25022720 • **Karimnagar:** H.No.7-1-257, Upstairs S. B. H. Mangammathota, Karimnagar-505001, Andhra Pradesh, Tel.: (878) 3205752, 3208004, 225594 • **Karnal** (Parent :Panipat TP): 7, Ist Floor, Opp. Bata Showroom, Kunjapura Road, Karnal-132001, Haryana, Tel.: 9813999809 • **Karur:** 126 G, V. P. Towers, Kovai Road, Basement of Axis Bank, Karur-639002, Tamil Nadu, Tel.: (4324) 311329, 262130 • **Kestopur:** 148, Jessore Road Block -B (2nd Floor) Kolkata, Kestopur-700101, West Bengal, Tel.: (033) 32415332, 32415333 • **Kharagpur:** H.NO. 291/1, Ward No.15, Malancha Main Road, Opposite UCO Bank Kharagpur-721301, West Bengal, Tel.: (3222) 323984, 254121 • **Kolkata:** Saket Building, 44 Park Street, 2nd Floor, Kolkata-700016, West Bengal Tel.: (033) 32550760, 30582285 • **Kolhapur:** 2 B, 3rd Floor, Ayodhya Towers Station Road, Kolhapur-416001, Maharashtra Tel.: (0231) 3209 356, 2650401 • **Kollam:** Kochupilamoodu Junction, Near VLC, Beach Road, Kollam-691001, Kerala, Tel.: (474) 3248376, 9847067534, 2742850 • **Kota:** B-33 'Kalyan Bhawan' Triangle Part, Vallabh Nagar, Kota-324007, Rajasthan, Tel.: (0744) 3293202, 324007, 2505452 • **Kottayam:** KMC IX / 1331 A, Opp. Malayala Manorama Railway Station Road, Thekkummoottil, Kottayam-686001, Kerala, Tel.: (0481) 3207011, 2302763 • **Kumbakonam:** Jailani Complex 47, Mutt Street, Kumbakonam-612001, Tamil Nadu, Tel.: (435) 3200911, 2403747 • **Kurnool:** H.No.43/8, Upstairs Uppini Arcade, N R Peta, Kurnool - 518004 Andhra Pradesh, Tel.: (8518) 312978 312970 329504 • **Lucknow:** Off # 4,1st Floor, Centre Court Building, 3/C, 5 - Park Road, Hazratganj, Lucknow-226001, Uttarpradesh Tel.: (0522) 3918000, 3918001 • **Ludhiana:** U/GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar, Pulli Pakhowal Road, Ludhiana-

141002, Punjab Tel.: (0161) 3018000, 3018001 • **Madurai:** 1st Floor, 278, North Perumal Maistry street, (Nadar Lane), Madurai - 625001. Contact no.: (0452) 3252468 • **Mangalore:** No. G-4 & G-5, Inland Monarch, Opp. Karnataka Bank, Kadri Main Road, Kadri, Mangalore-575003, Karnataka Tel.: (0824) 3251357, 3252468 • **Mapusa** (Parent ISC : Goa) Office No. CF-8, 1st Floor, Business Point, Above Bicholim Urban Co-op Bank, Angod, Mapusa-403507, Goa, Tel.: 9326126122 • **Margao:** Virginkar Chambers, 1st Floor, Near Kamath Milan Hotel, New Market, Near Lily Garments, Old Station Road, Margao-403601, Goa, Tel.: (832) 3224658 • **Mehsana:** 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana-384002, Gujarat, Tel.: (2762) 323985, 323117 • **Meerut:** 108, 1st Floor, Shivam Plaza, Opposite Eves Cinema, Hapur Road, Meerut-250002, Uttarpradesh Tel.: (0121) 3257278, 2421238 • **Moradabad:** B-612, 'Sudhakar' Lajpat Nagar, Moradabad-244001, Uttarpradesh, Tel.: (0591) 3299842, 2493144 • **Mumbai:** Rajabahadur Compound, Ground Floor, Opp. Allahabad Bank, Behind ICICI Bank 30, Mumbai Samachar Marg, Fort, Mumbai-400023, Maharashtra Tel.: (022) 30282468, 30282469 • **Muzzafarpur:** Brahman toli, Durgasthan Gola Road, Muzaffarpur-842001, Bihar Tel.: (0621) 3207052, 2246022 • **Mysore:** No.1, 1st Floor, CH. 26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore-570009, Karnataka, Tel.: (0821) 3294503, 2342182 • **Nadiad** (Parent TP: Anand TP): 8, Ravi Kiran Complex, Ground Floor, Nanakumbhnath Road, Nadiad-387001, Gujarat • **Nagpur:** 145 Lendra, New Ramdaspath, Nagpur-440010, Maharashtra Tel.: (0712) 3258275, 3258272, 2432447 • **Nasik:** Ruturang Bungalow, 2 Godavari Colony Behind Big Bazar, Near Boys Town School Off College Road, Nasik-422005, Maharashtra, Tel.: (0253) 3250202, 2577448 • **Navsari:** 16, 1st Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari-396 445, Gujarat. Tel.: (02637) 650144 • **Nellore:** 97/56, I Floor Immadisetty Towers Ranganayakulapet Road, Santhapet, Nellore-524001, Andhra Pradesh, Tel.: (0861) 3298154, 3201042, 2302398 • **New Delhi:** 7-E, 4th Floor, Deen Dayaal Research Institute Building, Swami Ram Tirath Nagar, Near Videocon Tower, Jhandewalan Extension, New Delhi - 110 055. Tel.: (011) 30481205, 30482468, 23353834 • **New Delhi (Connaught Place):** Flat no.512, Narain Manzil, 23, Barakhamba Road, Connaught Place, New Delhi - 110 001 • **Noida:** C-81, 1st floor, Sector - 2, Noida-201301, Tel.: (120) 3043335 3043334 • **Palakkad:** 10/688, Sreedevi Residency Mettupalayam Street, Palakkad-678001, Kerala, Tel.: (491) 3261114, 2548093 • **Patna:** G-3, Ground Floor, Om Vihar Complex, SP Verma Road, Patna-800001, Bihar, Tel.: (0612) 3255284, 3255285, 3255286 • **Panipat:** 83, Devi Lal Shopping Complex, Opp. ABN Amro Bank, G. T. Road, Panipat-132103, Haryana, Tel.: (0180) 3250525, 4009802, 4009802 • **Patiala:** 35, New Lal Bagh Colony, Patiala-147001, Punjab, Tel.: (0175) 3298926, 2229633, 2229633 • **Pondicherry:** S-8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry-605001, Tel.: (0413) 4210030, 3292468, 4210030 • **Pune:** Nirmitti Eminence, Off No. 6, 1st Floor, Opp. Abhishek Hotel, Mehendale Garage Road, Erandawane, Pune-411004, Maharashtra Tel.: (020) 30283005, 30283003 30283000 • **Raipur:** HIG, C-23, Sector - 1, Devendra Nagar, Raipur-492004, Chhattisgarh, Tel.: (0771) 3296404, 3290830, 2888002 • **Rajahmundry:** Cabin 101, D.No 7-27-4, 1st Floor, Krishna Complex Baruvuri Street, T. Nagar, Rajahmundry-533101, Andhra Pradesh, Tel.: (0883) 3251357, 6665531 • **Rajkot:** Office 207 - 210, Everest Building, Harihar Chowk, Opp. Shastri Maidan, Limda Chowk, Rajkot-360001, Gujarat, Tel.: (0281) 3298158, 2227552 • **Ranchi:** 4, HB Road No. 206, 2nd Floor, Shri Lok Complex, H B Road, Near Firayalal, Ranchi-834001, Jharkhand, Tel.: (0651) 3298058, 2226601 • **Rohtak:** 205, 2nd Floor, Bldg. No. 2, Munjal Complex, Delhi Road, Rohtak-124001, Haryana, Tel.: (01262) 318589, 258436 • **Rourkela:** 1st Floor, Mangal Bhawan, Phase II, Power House Road, Rourkela-769001, Orissa, Tel.: (0661) 3290575 • **Saharanpur:** 1st Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur-247001, Uttar Pradesh, Tel.: (132) 3255591, 2712507 • **Salem:** No.2, 1st Floor, Vivekananda Street, New Fairlands, Salem-636016, Tamil Nadu, Tel.: (0427) 3252271, 2330592 • **Sambalpur:** C/o Raj Tibrewal & Associates, Opp. Town High School, Sansarak, Sambalpur-768001, Orissa, Tel.: (0663) 3290591, 2405606 • **Sangli:** Diwan Niketan, 313, Radhakrishna Vasahat, Opp. Hotel Suruchi, Near S.T. Stand, Sangli - 416416 (Maharashtra) • **Satara:** 117/A/3/22, Shukrawar Peth, Sargam Apartment, Satara-415002, Maharashtra, Tel.: (2162) 320989, 281706 • **Shillong:** Lakari Building, 2nd Floor, Police Bazar, Shillong - 793001, Meghalaya • **Shimla:** 1st Floor, Opp. Panchayat Bhawan, Main gate Bus stand, Shimla-171001, Himachal Pradesh, Tel.: (177) 3204944, 2650737 • **Shimoga:** Nethravathi, Near Gutti Nursing Home, Kuvempu Road, Shimoga-577201, Karnataka, Tel.: (8182) 322980, 271706 • **Siliguri:** No.7, Swamiji Sarani, Ground Floor, Hakimpara, Siliguri-734001, West Bengal, Tel.: (0353) 3291103, 2531024 • **Solapur:** Flat No. 109, 1st Floor, A Wing, Kalyani Tower, 126, Siddheshwar Peth, Near Pangal High School, Solapur-413001, Maharashtra, Tel.: (0217) 3204200, 2724548 • **Sriganganagar:** 18, 'L' Block, Sri Ganganagar - 335001, Rajasthan, Tel.: (154) 3206580, 2476742 • **Surat:** Plot No. 629, 2nd Floor, Office No. 2-C/2-D, Mansukhlal Tower, Beside Seventh Day Hospital, Opp. Dhiraj Sons, Athwalines, Surat-395001, Gujarat Tel.: (0261) 3262267, 3262468 • **Thane:** 3rd Floor, Nalanda

Chambers, "B" Wing, Gokhale Road, Near Hanuman Temple, Naupada Thane-400602, Maharashtra, Tel.: (022) 31920050 • **Thiruppur:** 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur-641601, Tamil Nadu, Tel.: (0421) 3201271, 4242134 • **Tirunelveli:** 1st Floor, Mano Prema Complex, 182 / 6, S.N. High Road, Tirunelveli-627001, Tamil Nadu, Tel.: (0462) 3200308, 2333688 • **Trichur:** Room No. 26 & 27, Dee Pee Plaza Kokkalai, Trichur-680001, Kerala, Tel.: (0487) 3251564, 2420646 • **Trichy:** No. 8, 1st Floor, 8th Cross, West Extension, Thillainagar, Trichy-620018, Tamil Nadu, Tel.: (0431) 3296909, 2741717 • **Tirupathi:** Door No. 18-1-597, Near Chandana Ramesh Showroom, Bhavani Nagar, Tirupathi 517 501. Tel.: (0877) 3206887 • **Thiruvalla:** Central Tower, Above Indian Bank, Cross Junction Thiruvalla-689101, Kerala, Tel.: (469) 3208430, 3200923 • **Trivandrum:** R. S. Complex, Opposite of LIC Building, Pattom PO, Trivandrum-695004, Kerala, Tel.: (0471) 3240202, 2554178 • **Udaipur:** 32, Ahinsapuri Fatehpura Circle, Udaipur-313004, Rajasthan, Tel.: (0294) 3200054, 2454567 • **Unjha** (Parent: Mehsana): 10/11, Maruti Complex, Opp. B. R. Marbles, Highway Road, Unjha-384170, Gujarat • **Vadodara:** 103, Aries Complex, BPC Road, Off R.C. Dutt Road Alkapuri, Vadodara-390 007, Gujarat, Tel.: (0265) 3018032, 3018031 • **Valsad:** 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane, Valsad-396001, Gujarat, Tel.: (02632) 324623 • **Vapi:** 215-216, Heena Arcade, Opp. Tirupati Tower, Near G. I. D. C Char Rasta, Vapi-396195, Gujarat, Tel.: (260) 3201249, 3201268 • **Varanasi:** C-28/142-2A, Near Teliya Bagh Crossing, Teliya Bagh, Varanasi-221002, Uttarpradesh, Tel.: (0542) 3253264, 2202126 • **Vasco**(Parent Goa): No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvridha Complex, Near ICICI Bank, Vasco Da Gama-403802 • **Vellore:** No.1, Officer's Line, 2nd Floor, MNR Arcade, Opp. ICICI Bank, Krishna Nagar, Vellore - 632001. Contact No.: (0416) 320 9017 • **Vijayawada:** 40-1-68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada-520010, Andhra Pradesh, Tel.: (0866) 3299181, 3295202 • **Visakhapatnam:** 47/ 9 / 17, 1st Floor, 3rd Lane, Dwaraka Nagar, Visakhapatnam-530016, Andhra Pradesh Tel.: (0891) 3298397, 3298374 • **Warangal:** A.B.K. Mall, Near Old Bus Depot Road, F-7, 1st Floor, Ramnagar, Hanamkonda, Warangal - 506 001. Tel.: (0870) 6560141 • **Yamuna Nagar** 124-B/R Model Town Yamunanagar Yamuna Nagar - 135001, Haryana, Tel.: (1732) 316770, 225339.

TP Lite Centres

• **Ahmednagar:** 203-A, Mutha Chambers, Old Vasant Talkies, Market Yard Road, Ahmednagar-414001, Maharashtra, Tel.: (241) 3204221 • **Basti:** Office No. 3, 1st Floor "Jamia Shopping Complex, (Opposite Pandey School), Station Road, Basti-272002, Uttar Pradesh, Tel.: (5542) 327979 • **Chhindwara:** Office No. 1, Parasia Road, Near Mehta Colony, Chhindwara-480001, Madhya Pradesh, Tel.: (7162) 321163 • **Chittorgarh:** 3 Ashok Nagar, Near Heera Vatika, Chittorgarh-312001, Rajasthan, Tel.: (1472) 324810 • **Darbhanga:** Shahi Complex, 1st Floor, Near R B Memorial hospital, V.I.P. Road, Benta Laheriasarai, Darbhanga-846001, Bihar, Tel.: (6272) 326989 • **Dharmapuri:** 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri-636701, Tamil Nadu, Tel.: (4342) 310304 • **Dhule:** H. No. 1793 / A, J.B. Road, Near Tower Garden, Dhule-424 001, Maharashtra, Tel.: (2562) 329902 • **Faizabad:** 64, Cantonment, Near GPO Faizabad-224001, Uttar Pradesh, Tel.: (5278) 310664 • **Gandhidham:** Plot No. 261, 1st Floor, Sector 1A, Om Mandap Galli, Gandhidham-370201, Gujarat, Tel.: (2836) 313031 • **Gulbarga:** Pal Complex, 1st Floor, Opp. City Bus Stop, SuperMarket, Gulbarga-585101, Karnataka, Tel.: (8472) 310119 • **Haldia:** 2nd Floor, New Market Complex, 2nd Floor, New Market Complex, Durgachak Post Office, Purba Medinipur District, Haldia-721602, West Bengal, Tel.: (3224) 320273 • **Haldwani:** Durga City Centre, Nainital Road, Haldwani-263139, Uttarakhand, Tel.: (5946) 313500 • **Himmatnagar:** D-78, 1st Floor, New Durga Bazar, Near Railway Crossing, Himmatnagar-383001, Gujarat, Tel.: (2772) 321080 • **Hoshiarpur:** Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur-146001, Punjab, Tel.: (1882) 321082 • **Jaunpur:** 248, FORT ROAD, Near AMBER HOTEL, Jaunpur-222001, Uttar Pradesh, Tel.: (5452) 321630 • **Katni:** 1st Floor, Gurunanak Dharmakanta Jabalpur Road, Bargawan, Katni-483501, Madhya Pradesh, Tel.: (7622) 322104 • **Khammam:** Shop No. 11-2-31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, KHAMMAM-507001, Andhra Pradesh, Tel.: (8742) 323972 • **Malda:** Daxhinapan Abasan Opp Lane of Hotel Kalinga SM Pally Malda-732101, West Bengal, Tel.: (3512) 329951 • **Manipal:** Basement floor, Academy Tower, Opposite Corporation Bank, Manipal - 576104. Tel.: 9243689046 • **Mathura:** 159/160, Vikas Bazar, Mathura-281001, Uttarpradesh, Tel.: (0565) 3207007 • **Moga:** Gandhi Road, Opp. Union Bank of India, Moga-142001, Punjab, Tel.: (1636) 310088 • **Namakkal:** 156A / 1, 1st Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal-637001, Tamil Nadu, Tel.: (4286) 322540 • **Palanpur:** Tirupati Plaza, 3rd Floor, T - 11, Opp. Government Quarter, College Road, Palanpur - 385001. Tel.: (02742) 321810/811 • **Rae Bareli:** 17, Anand Nagar Complex, Rae Bareli-229001, Uttar Pradesh, Tel.: (535) 3203360 • **Rajapalayam:** No. 59 A/1, Railway Feeder Road, Near Railway Station, Rajapalayam-626117, Tamil Nadu, Tel.: (4563) 327520 • **Ratlam:**

Dafria & Co 18, Ram Bagh Near Scholar's School Ratlam Madhya Pradesh 457001
camsrlm@camsonline.com 07412 324817 • **Ratnagiri:** Kohinoor Complex, Near Natya Theatre,
Nachane Road, Ratnagiri-415 639, Maharashtra, Tel.: (2352) 322950 • **Roorkee:** 22, Civil Lines,
Ground Floor, Hotel Krish Residency, Roorkee-247667, Uttarakhand, Tel.: (1332) 312386 • **Sagar:**
Opp. Somani Automobiles, Bhagwanganj Sagar-470002, Madhya Pradesh, Tel.: (7582) 326894 •
Shahjahanpur: Bijlipura, Near Old Dist. Hospital, Shahjahanpur-242001, Uttar Pradesh, Tel.: (5842)
327901 • **Sirsa:** Bansal Cinema Market, Beside Overbridge, Next to Nissan Car Showroom, Hissar
Road, Sirsa - 125055, Haryana. Tel.: (1666) 327248 • **Sitapur:** Arya Nagar, Near Arya Kanya School,
Sitapur-261001, Uttar Pradesh, Tel.: (5862) 324356 • **Solan:** 1st Floor, Above Sharma General Store,
Near Sanki Rest house, The Mall, Solan-173 212, Himachal Pradesh, Tel.: (1792) 321075 •
Srikakulam: Door No 5-6-2, Punyapu Street Palakonda Road, Near Krishna Park Srikakulam-532001,
Andhra Pradesh, Tel.: (8942) 321900, 321901 • **Sultanpur:** 967, Civil Lines, Near Pant Stadium,
Sultanpur-228001, Uttar Pradesh, Tel.: 9389403149 • **Surendranagar:** 2 M I Park, Near Commerce
College, Wadhwan City Surendranagar-363035, Gujarat, Tel.: (2752) 320233 • **Tinsukia:** Dhawal
Complex, Ground Floor, Durgabari Rangagora Road, Near Dena Bank, Tinsukia-786125, Assam, Tel.:
(374) 2336742 • **Tuticorin:** 4B / A-16, Mangal Mall, Complex Ground Floor, Mani Nagar, Tuticorin-
628003, Tamil Nadu, Tel.: (461) 3209960 • **Ujjain:** 123, 1st Floor, Siddhi Vinayaka Trade Centre,
Saheed Park, Ujjain-456010, Madhya Pradesh, Tel.: (734) 3206291 • **Yavatmal:** Pushpam, Tilakwadi,
Opp. Dr. Shrotri Hospital, Yavatmal-445001, Maharashtra, Tel.: (7232) 322780.

In addition to the existing Official Point of Acceptance of transactions, Computer Age Management Services Pvt. Ltd. (CAMS), the Registrar and Transfer Agent of ICICI Prudential Mutual Fund, having its office at New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road), Chennai - 600 034 shall be an official point of acceptance for electronic transactions received from the Channel Partners with whom ICICI Prudential Asset Management Company Limited has entered or may enter into specific arrangements for all financial transactions relating to the units of mutual fund schemes. Additionally, the secure Internet sites operated by CAMS will also be official point of acceptance only for the limited purpose of all channel partners transactions based on agreements entered into between IPMF and such authorized entities.